

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 795 / 2024

Badarilal & Ors.

Applicant

Vs.

State of Rajasthan

Respondent

Index

Sr. No.	Particulars	Page no.
1.	Factual Report of the Joint Committee in compliance to Hon'ble NGT order dated 20.08.2024, in O.A. No. 795/2024, Badarilal & Ors. Vs. State of Rajasthan	
2.	Annexure -1 A copy of National Green Tribunal PB order dated 20.08.2024	
3.	Annexure-2 A copy of Attendance Sheet.	
4.	Annexure-3 A copy of letter dated 08.10.2024 issued by office of Gram Panchayat Gangrar District Chittorgarh to Joint Secretary.	
5.	Annexure-4 A copy of latest Consents and HW Authorization.	
6.	Annexure-5 A copy of Ambient/ Fugitive Air analysis report issued by Regional Directorate, Bhopal.	
7.	Annexure-6 A copy of Ambient/ Fugitive Air analysis report issued by Regional Directorate, Bhopal.	
8.	Annexure-7 A copy of Source Emission Sample analysis report issued by Regional Directorate, Bhopal.	
9.	Annexure-8 A copy of Test Report: Fresh Water (Physico chemical parameter) issued by Regional Directorate, Bhopal.	
10.	Annexure-9 A copy of Test Report: Waste Water (Physico chemical parameter) issued by Regional Directorate, Bhopal.	
11.	Annexure-10 A copy of data available on RSPCB OCEMS portal related to ZLD status.	
12.	Annexure-11 A copy of DATA Sheet for Ambient Noise Monitoring issued by Central Pollution Control Board, Bhopal.	
13.	Annexure-12 A copy of letter dated 01.07.2024 addressed to district collector, Chittorgarh.	
14.	Annexure-13 A copy of letter dated 26.12.2022 issued by Zonal Office Rajasthan State Pollution Control Board to District Collector, Chittorgarh.	
15.	Annexure-14 A copy of letter dated 18.03.2024 issued by Zonal Office Rajasthan State Pollution Control Board to Officer-in-charge (V.T.R.), Rajasthan State Pollution Control Board.	



Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board

Place: Delhi

Dated:21.10.2024

**FACTUAL REPORT OF THE JOINT COMMITTEE
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

Principal Bench, New Delhi

In the Matter of

**Original Application No.795/2024 (PB)
Badarilal & Ors V/s State of Rajasthan**

w.r.t.

Hon`ble National Green Tribunal PB, Delhi
order dated 20.08.2024

Date of Site Inspection: **07th & 8th October, 2024**
Location: **Chittorgarh, Rajasthan**

INDEX

S. No.	Particulars	Page No.
1.	Background	01
2.	Constitution of Joint committee	01
3.	Term of reference to the Joint committee	01
4.	Meeting of the Joint committee	02
5.	Brief Status of the Unit and statutory permissions	03
6.	The main issues raised in petition	04
7.	Summary note	16
8.	Recommendations	17
9.	Photographs of the visit	19-24
10.	Annexures 01 to 14	25-109

Glossary

APCD	Air Pollution Control Device
AAQ	Ambient Air Quality
CEMS	Continuous Emission Monitoring System
COD	Chemical Oxygen Demand
CPCB	Central Pollution Control Board
CRP	Caustic Recovery Plant
CSR	Corporate Social Responsibility
CTO	Consent To Operate
ETP	Effluent Treatment Plant
KLD	Kilo Liter Daily
MEE	Multiple Effect Evaporator
MT	Metric Ton
NAAQM	National Ambient Air Quality Monitoring
NOC	No Objection Certificate
OCMS	Online Continuous Monitoring System
PM	Particulate Matter
PTZ	Pull Tilt Zoom
RO	Reverse Osmosis
RSPCB	Rajasthan State Pollution Control Board
STP	Sewage Treatment Plant
TDS	Total Dissolved Solids
TPH	Ton Per Hours
ZLD	Zero Liquid Discharge

**Factual Inspection Report of Joint Committee in the matter of
Hon'ble NGT (PB) O.A. No. 795 of 2024 'Badarilal & Ors V/s
State of Rajasthan'**

1. Background:

The Hon'ble NGT, Principal Bench, New Delhi took cognizance of the present case based on the letter petition dated 21.10.2023 and registered in the Hon'ble NGT (PB), New Delhi as O.A. No. 795 of 2024.

In the above matter, Hon'ble NGT, Principal Bench, New Delhi vide its Order dated 20.8.2024 constituted a Joint Committee comprising of (i) Central Pollution Control Board (ii) Rajasthan State Pollution Control Board (iii) Regional Director, MoEF&CC, Jaipur and (iv) District Magistrate Chittorgarh and directed the said Committee to submit factual report within two months. In the above said Order dated 20.08.2024, Hon'ble NGT appointed the Central Pollution Control Board as nodal agency for coordination and compliance. The copy of order of the Hon'ble NGT, Principal Bench is enclosed as **Annexure-01**.

2. Constitution of Joint Committee:

In compliance to the above order of Hon'ble NGT, New Delhi and based on the nominations received from the organizations concerned, a Joint Committee has been constituted, comprising the following members:

- (i). Sh. Alok Ranjan, District Magistrate, Chittorgarh.
- (ii). Sh. P. Jagan, Regional Director, CPCB, RD, Bhopal.
- (iii). Sh. Mahesh Dutt Purohit, Scientist-D, MoEF&CC, IRO, Jaipur.
- (iv). Sh. Sharad Saksena, Regional Officer, RSPCB RO Chittorgarh.
- (v). Dr. Anoop Chaturvedi, Scientist-B, CPCB, RD, Bhopal

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) of the Joint Committee referred in the Order dated 20.08.2024 of Hon'ble NGT in the above matter inter-alia include the following:

- (i). Committee shall visit the site, collect relevant information and submit a factual report within two months before Registrar of Principal Bench at Delhi.
- (ii). To carry out the sampling and monitoring of Ambient air, Stack emissions, Ground water, Noise levels in surrounding areas.

- (iii). To assess the functionality of water and air pollution control devices.
- (iv). To interact with the complainants, local residents of Jojro Ka Kheda and others to discuss the issue if any.

4. Meeting and interaction of the Joint Committee:

The meeting was held at the Collector's office Chittorgarh on 7.10.2024 & 8.10.2024 with committee members for discussing the issues mentioned in the petition. For better coordination in the investigation, the committee informed to the applicants who signed on the petition well in advance regarding the proposed visit. The relevant issue also discussed with representative of M/s Manomay Tex India Ltd. Chittorgarh (further referred as 'Unit') during visit. The other officials present during the inspection are Dr. B.K.Soni, Sr. Scientific Officer, RSPCB, Sh.Vinod Malhotra, ADM, Sh.Rahul Dev Singh, GM DIC, Officers from the Revenue department and monitoring staff of CPCB and RSPCB. List of participants in the inspection/meeting is enclosed as **Annexure-02**.

The committee member interacted with the applicants Sh. Mangilal, Sh. Ghanshyam Singh, Sh. Nehru Singh on 7.10.2024 to provide opportunities for providing any other information related to the petition, the committee members also interacted with the residents and Principal of senior secondary school of Jojro Ka Kheda which is the nearest village of the unit. Committee also contacted telephonically with other applicants but due to some work they were out of station. Committee also interacted with the Sh Kan Singh Rathor who is the owner of Rajputana green farm house and all the applicants are working in his farm. It is pertinent to mention that Sh Kan Singh Rathore also sends similar type of complaints previously which were already addressed by the authorities concerned.

The committee interacted with the officials of Revenue department and asked about the land conversion status of the unit. The revenue authority informed that the unit located on Khasra no. 5,6,7,13,14,16,18 and 19 and all the Khasra number has been converted for industrial purpose long back. It is also pertinent to mention that the same matter has been challenged in Hon'ble Supreme Court but case dismissed and details given in next part of the report.

Previously, in the year 2018 a petition was filed on the same issues in Hon'ble NGT, Principal Bench, Delhi under **O.A. No. 656/2018** in the matter of 'Residents of Jojro Ka Kheda Vs State of Raj & Ors' and case was disposed on 16.04.2019. The **E.A. No. 27/2019** filed by applicants the same was also disposed by order dated 24.10.20219. The RSPCB also taking necessary action accordingly to the order.

Further, against the Tribunal judgement, **Civil Appeal Nos. 1919 of 2020**, have been filed in Hon'ble Supreme Court and challenged the land conversion and pollution caused by the unit. The applicants again filed the **Review Petition (Civil) diary no. 18664 of 2020** in Hon'ble Supreme Court but same was dismissed vide judgement dated 17.11.2020 as order does not suffer from any error apparent warranting its reconsideration.

During the visit an opportunity was given to the local residents also to submit their views before the Committee. To find out facts as well as to know the extent of problem, the committee members also visited the nearby main village which is mentioned in petition. During the committee inspection Smt. Geeta Devi, Sarpanch, Jojro Ka Kheda has submitted the letter regarding no smell observed in the village area and industry provided the employments to the villagers and does plantation and CSR activities in the village also. Copy of the letter submitted by Sarpanch is enclosed as **Annexure-03**.

5. Brief about the Unit and statutory permissions

1. M/s Manomay Tex India Ltd is located at Village-Jojro Ka Kheda, District-Chittorgarh (Raj.) and was commissioned in 2013 at that time its capacity was 1.02 Cr. Meter of Denim fabric production subsequently in 2016 unit increased its capacity upto 2.10 Cr meter and finally in 2018 unit expanded its capacity upto 4.10 Cr meter of denim production. As per RSPCB the unit comes under the red category.
2. The industry has obtained Consent to operate (CTO) under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 from RSPCB for production of 4.10 Cr meter denim fabric. Earlier unit have three CTOs for different production capacities now RSPCB merged all the CTO which is valid upto 30/09/2028. The unit also has valid authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 upto 30.06.2026. The copies of latest Consents and HW Authorization are enclosed as **Annexure-04**.
3. Source of water for industry is its own bore wells. 02 bore wells are installed. The unit has obtained NOC from CGWA no. CGWA/NOC/IND/REN/3/2023/7962 for 100 KLD ground water extraction and permission is valid up to 16.02.2025.
4. Water mainly consumed in manufacturing process, boiler feed, cooling

water, floor washing and domestic purposes. Wastewater is mainly generated from manufacturing process of dyeing. For treatment of waste water and to maintain the zero liquid discharge, the unit has provided ETP of 650 KLD followed by RO of 450 KLD and MEE of 50 KLD for total recycling of waste water. At the time of visit all the treatment units were found functional. The sludge generated from the ETP having some fibre content hence it is being co-processed in cement plants and MEE sludge is being sent to TSDF, Udaipur for further disposal. However the unit may re-incorporate the co-processing mode of disposal in authorisation.

5. The unit have two coal-based boilers of 04 and 10 TPH and 01 Thermic Fluid Heater (Thermopack) of capacity 10 Lac Kilo Cal/hr steam generation capacity having common bag filter as air pollution control device (APCD) with common stack. The fly ash and bottom ash is being sold to local brick manufacturers. Online continuous emission monitoring system has been found installed.

6. The main issues raised in the petition by the applicants are as given below:

1. Air and water pollution caused by M/s Manomay Tex India Ltd. at Chittorgarh and deterioration in the environmental quality.
2. The unit has increased the production capacity but in the same ratio air and water pollution control devices have not been upgraded.
3. The unit generates bad smell during its operation.
4. The State Pollution Control Board and local administration not taking action on grievances.

To verify the above issues, the committee visited the unit and nearby areas and periphery during 7th & 8th October 2024 and made the following observations: -

Issue No. 01: Air and water pollution caused by the M/s Manomay Tex India Ltd. Chittorgarh and deterioration in the environmental quality.

As alleged in the petition the unit emits polluting gases in the environment and discharges waste water from the unit. To verify the fact the committee performed the monitoring work inside and outside of the unit. It was observed that the unit have

two coal-based boilers of 04 and 10 TPH and 01 Thermic Fluid Heater (Thermopack) of capacity 10 Lac Kilo Cal/hr and coal is being used as fuel and the pre-heater, cyclone & bag filters (bag house contain 360 Teflon bags) has been provided as air pollution control devices. Lime blending done with coal to control the SO₂ emission. The monitoring values do not show any deviation from standard given in the consent.

(a) **Air pollution:**

Point sources are stack emissions and non-point sources are fugitive emissions and both the type of emissions cumulatively contribute to the ambient air quality. To assess the air pollution in totality, ambient air quality, fugitive emission and stack emission monitoring were conducted in the unit area. The details of air monitoring as given below:

1. Ambient Air Quality monitoring

To assess the ambient air quality two monitoring stations were installed at up-wind and down wind direction and monitoring carried out for 24-hour basis. The results of Ambient Air quality are as given below:

Date of monitoring: 07.10.2024 to 08.10.2024

S. No.	Location	PM ₁₀ (µg/m ³)	SO ₂ (µg/m ³)	NO ₂ (µg/m ³)	Remarks
01.	Main gate area (Up wind)	83	09	34	To assess the AAQ around the unit, two locations have been selected and the prominent air pollutants i.e. PM ₁₀ SO ₂ and NO ₂ monitored. As the station operated on 24 Hr basis hence air quality in night time was also covered in it.
02.	Compressor building (Downwind)	94	10	39	
NAAQS (Ambient air monitoring carried out for 24 Hr basis)		100	80	80	

From the above AAQ data it can be concluded that the air pollutant i.e. PM₁₀, SO₂ and NO₂ values are within the limit, it is also pertinent to mention that the unit is located near the national highway hence heavy traffic also contributed in the ambient air quality. Slightly high concentration of the pollutants in ambient air was observed in late night time as compared to the morning time due to slow dispersion of pollutants and heavy vehicle movement in night time. The concentration of primary gaseous pollutants i.e. NO₂ and SO₂ were also found within the limit. The copy of laboratory analysis report of ambient air quality is enclosed at **Annexure-5**.

From the above AAQ data it can be concluded that both the monitoring location values were found within the NAAQS limit.

2. Fugitive Emission Monitoring

To assess the fugitive emission, the monitoring was carried out for SPM at about 10m distance for 4 hours duration near Coal handling area and Bag house area. water sprinkling observed to suppress the dust. It was also observed that the unit has installed fix type of odour control system at the ETP, RO, MEE areas and admin building areas to control the odour inside the plant premises. During visit the odour control spray system was in operation automatically. The fugitive emission monitoring results are as given below:

Date of monitoring: 07.10.2024 & 08.10.2024

S. No.	Location	SPM ($\mu\text{g}/\text{m}^3$)	Remarks
01.	Coal handling area	342	Coal crushing and bottom ash storage areas are the main sources of fugitive emissions, however, water sprinkling done to suppress the dust.
02.	Bag house area	294	

The copy of laboratory analysis report of fugitive emission monitoring results is enclosed at **Annexure-6**.

3. Stack Emission Monitoring

The stack emission is point source of air pollution, the unit have two coal-based boilers of 04 and 10 TPH and 01 Thermic Fluid Heater (Thermopack) of capacity 10 Lac Kilo Cal/hr and found operational at its optimum capacity and stack emission has been monitored for consented parameters i.e. PM, NO_x and SO₂. The common APCDs (pre-heater, cyclone and bag filters) and stack has been provided for all the boilers. At the time of visit 4 TPH and 10 TPH boilers were in operation and same were monitored. The details of the monitored stack emission values are as given below:

S.No.	Stack emission monitoring location	Air pollution Control devices	PM (mg/Nm^3)	NO _x (mg/Nm^3)	SO ₂ (mg/Nm^3)
-------	------------------------------------	-------------------------------	--------------------------------	---	---

01	Boiler Stack (10TPH+4 TPH)	pre-heater, cyclone and bag filters	78	71	114
Emission standards as per consent(mg/Nm ³)			100	300	600

The stack emission monitoring values are within the limits given in consents. The copy of laboratory analysis report of source emission monitoring results is enclosed at **Annexure-7**.

The unit has provided bag filters in boiler. All the emissions of boiler pass through bag house to arrest fine particles. The unit has also provided suction chutes and dedusting at main material transfer points to curb the fugitive emission. The Air Pollution Control Device installed seems to be adequate because the monitoring results are within the limits.

(b) **Water Pollution Monitoring**

During interaction with applicants, they also complained about the water pollution and claimed that the untreated water was discharged in nearby drains by the Unit and because of it ground water also getting polluted. To assess the present status water samples of open well and bore wells were collected from the locations suggested by the applicant in the presence of his representative Sh. Kailash Ahir resident of Jojro Ka Kheda village and analyzed in CPCB RD Bhopal Laboratory. The results of ground water analysis as given below:

Ground Water Samples Analysis Results

S. No.	Parameters	Unit	Indian Standard for Drinking Water Specification (Second Revision) IS 10500 : 2012		Bore well at High school Jojro Ka Kheda	Open well near Unit	Bore well inside the unit
			Requirement (Acceptable Limit)	Permissible limit in the Absence of Alternate Source			
1	Colour	Pt.Co.Sc.	5	15	Clear	Clear	Clear
2	Odour	--	Agreeable	Agreeable	Odourless	Odourless	Odourless
3	pH	pH Unit	6.5-8.5	No relaxation	7.26	7.12	7.22
4	Specific Conductivity	µmhos/cm.	--	--	1226	875	1980
5	Total Solids	mg/l	--	--	818	587	1616
6	Total Dissolved Solids	mg/l	500	2000	813	585	1608
7	Suspended Solids	mg/l	--	--	05	02	08
8	Chloride as Cl	mg/l	250	1000	164	60	314
9	Total Alkalinity as CaCO ₃	mg/l	200	600	118	98	288
10	Total Hardness as CaCO ₃	mg/l	200	600	212	190	344
11	Ca Hardness as CaCO ₃	mg/l	75	200	154	114	272
12	Mg Hardness as CaCO ₃	mg/l	--	--	58	76	72
13	Ammonical Nitrogen as NH ₃	mg/l	0.5	No relaxation	BDL	BDL	BDL
14	Nitrate as NO ₃	mg/l	45	No relaxation	0.25	0.36	0.33
15	Nitrite Nitrogen as NO ₂ -N	mg/l	--	--	0.08	0.01	0.04
16	Sulphate as SO ₄	mg/l	200	400	98	56	206
17	Phosphate as PO ₄ -P	mg/l	--	--	0.05	0.07	0.08
18	Fluoride (as F)	mg/l	1	1.5	0.13	0.19	0.25
BDL- Below Detection Limit							

On the basis of the analysis results of the ground water it can be concluded that all the analysed parameters are found within the Permissible limits (in the absence of alternate source of Indian Standard Drinking Water Specification (Second Revision) IS 10500: 2012 but exceeding the Acceptable Limit for TDS at all the locations and chlorides, total alkalinity, Total hardness & Ca Hardness at bore well inside the unit.

It is evident from the analysis results that parameters of ground water samples located inside the industry are higher than the other two bore wells located outside the industry i.e at Higher secondary school of Jojra Ka kheda village and the other Open well near Unit. Therefore, it is suggested that the industry may conduct the ground water study in and around the area from reputed institute under supervision of Rajasthan SPCB to ascertain reasons for the same and impact on ground water due to the industry activity. The study report may be submitted to RSPCB for further action, if required. The copy of Laboratory analysis results is enclosed as **Annexure-08**.

The unit has also installed 15 KLD STP to treat the domestic wastewater, the STP comprises of O&G trap, biological tank, clarifier system and clear water storage tank. During visit plant was in operation with inlet flow of 4 KLD. The treated water sample collected during visit has been analysed and result are as given below:

S. No.	Location	pH	TSS (mg/l)	COD (mg/l)	BOD (mg/l)	O&G (mg/l)
1.	STP outlet	7.41	14	88	16	BDL

The treated wastewater of STP is being used for horticulture and dust suppression inside the unit only and not found any discharge outside the industry during visit and ZLD condition also imposed in consent. The copy of STP samples laboratory analysis report is enclosed at **Annexure-9**.

The main sources of waste water in the unit are dyeing process, boiler blow down, washing and mercerizing process. The colored waste water is generated because indigo dye is used for denim cloth manufacturing. The entire waste water is collected through channel in homonization tank before sending to ETP for further treatment. For treatment and recycling of waste water the unit has installed the 650 KLD ETP and it consists of biological system, primary and econdary clarifier system and three stage RO followed by MEE.

The unit has installed the three stage RO, the capacity of RO-I is 450 KLD with recovery of 75 percent permeate and 25 percent reject. The reject of RO-I further treated in RO-II capacity of 150 KLD with recovery of 60 percent and reject of RO-II is further treated in RO-III capacity of 100 KLD with recovery of 40 percent.

The reject of RO-III i.e. 30 KLD approx. is being sent to MEE capacity of 50 KLD followed by ATFD and the MEE condensate reused in process and salt has been sent to TSDF for further disposal.

During the visit the ETP was in operation. It was observed by the committee that the treated water is being recycled in process and dust suppression inside the plant and maintaining ZLD condition at the time of visit. The unit has installed flow meter and PTZ camera at MEE section to continuously monitor the operation status of MEE remotely 24 X 7. The data available on RSPCB OCEMS portal related to ZLD status is enclosed as **Annexure-10**.

The main allegation of the petition was Air and Water pollution caused by the unit, while verifying the facts it was observed that, unit has installed ETP and STP with additional online monitoring system and PTZ camera and provided its connectivity to RSPCB for remote monitoring. The unit has made all arrangements for maintaining the zero liquid discharge as per consent condition. To control the stack emission, the unit has installed the pre-heater, cyclone and bag filters.

Hence, the facts mentioned in the letter petition are not in consonance with the factual position observed by the committee and during site visit no major violation were observed as alleged by petitioners w.r.t. air and water pollution.

(c) Noise Pollution Monitoring

In the letter petition the issue of noise pollution was also mentioned to assess the noise level in the vicinity of the unit noise monitoring also carried out inside the unit, at 100 m and at 500 m distance from the unit for day and night. It was observed that the National Highway is just near to unit hence its contribution may also be reason for high noise level in the area. The noise level monitoring results as given below:

S. No.	Location	Inside the unit		100 Meter		500 Meter	
		Day time in dB(A)	Night time in dB(A)	Day time in dB(A)	Night time in dB(A)	Day time in dB(A)	Night time in dB(A)
01	Main gate	62.5	60.7	59.8	57.2	67.9	65.2
02	Boiler area	70.4	65.5	64.8	61.9	62.7	61.2
03	Workshop site	61.5	58.8	59.8	56.2	58.8	57.7
Limits in dB(A)		75	70	75	70	75	70

All the measured ambient noise levels are within the limits. The copy of ambient noise levels monitoring report is enclosed at **Annexure-11**.

Issue no. 2: The unit has increased the production capacity but accordingly air and water pollution control devices not upgraded.

The unit has started its production in 2013, at that time the production capacity was 1.02 Cr meter of denim cloth and ETP capacity was 300 KLD and 100 KLD RO with 30 KLD forced evaporator to treat RO reject, then in year 2016 unit increased its production capacity additionally 1.08 Cr meter (total 2.10) and accordingly increased its treatment capacity from 300 KLD to 400 KLD and RO from 100 KLD to 200 KLD, presently the unit is having the total production capacity of 4.10 Cr meter and having 650 KLD ETP, 450 KLD RO and 50 KLD MEE so the facts indicate that the unit has upgraded its waste water treatment capacity accordingly to its production capacity. The unit also has 100 KLD Caustic soda Recovery Plant (CRP) to recover the NaOH.

To cater the water requirement through recycling the unit has replaced the forced evaporator of RO reject and installed the MEE in year 2016 and RO-III and as on date entire permeate and condensate water is being reused in the process. In forced evaporation process the water losses is more and no recovery but in MEE system approx 90 percent of water has been recovered and TDS removed in the form of salt.

The unit has installed the filter press for removal of sludge. To further upgrade the sludge thickening process the unit has installed the Volute system in the year 2018. A volute system is a mechanical device that thickens and dewateres sludge. This process removes more and more carrier water as filtrate, leaving a dry cake at the end of the screw chamber.

The unit has installed 100 KLD capacity Caustic soda Recovery Plant (CRP) in year 2018 CRP is a process that concentrates weak lye into reusable concentrated caustic soda. The process involves heating the lye to its boiling point, separating the vapor from the lye, and using the vapor to heat the weak lye again. The CRP used in the unit, as they re-concentrate dilute caustic soda solutions that comes out of mercerizing machines. The CRP is a major pollution prevention alternative in any cotton textile industry. The CRP reduces the inlet load of the ETP in terms of COD, this reduction in pollution load enhanced the treatment capacity of ETP and less quantity of chemical requirement for further treatment and also reduces the chemical sludge generation. As informed by the unit representative the gradual upgradation details are given in table below:

Year	Production capacity	ETP in KLD	RO in KLD	MEE	CRP
------	---------------------	------------	-----------	-----	-----

2013	1.02 Cr meter	300	100	#30 KLD Forced Evaporator	--
2016	2.10 Cr meter	400	250	50KLD MEE	--
2018	4.10 Cr meter	650	450	50KLD MEE	100KLD

Forced evaporator replaced with MEE in 2016.

In the year 2013, the unit has only one boiler of 04 TPH with dust collector was installed to control its emission, while increasing the production, the capacity of the boiler has also increased and additionally 10 TPH boiler has been installed with advanced emission control system i.e. pre-heater, cyclone and Bag filter. Earlier the unit was using pet coke as fuel in boiler but due to policy changes by the government, pet coke is banned for retail consumers, so unit changed over its fuel from pet coke to imported coal. The unit also has a thermic fluid boiler which is used as and when required basis. The unit is using lime blending with coal to control the SO₂ emission.

So, the facts indicate that the unit upgraded its treatment capacity according to production as and when required and based on its commercial viability, however to further optimise the process the unit may review the aeration system of ETP and explore the possibility of further enhancement MEE capacity.

Issue no. 3: The unit generating bad smell during its operation.

During visit, the committee interacted with applicants who have complained about the bad smell released by the unit and the intensity of smell increases in winter season especially in night time. The applicants also informed to the committee that the issue of smell is mainly in winter season and remaining time generally no smell sensed. To verify the facts the committee visited the nearby village Jojro Ka Kheda and after interaction with local residents, it is concluded that the mix type views recorded but by and large w.r.t. Air & Water pollution the local residents are not having any specific complaint against the industries, however at few instances when the wind direction is towards the village, they feel smell but it is tolerable and not having any major concern.

As odour is a perception, Prevention and minimisation of odour release can be achieved by adopting odour control practices by unit. The unit may also reduce odour at the source by optimizing industrial processes especially the leakages should be arrested in dyeing section as it may be probable source of localised odour.

Odour dispersion is the process of reducing the concentration of odour, it can be influenced by several factors, including:

- Meteorological conditions: Wind speed and direction, air temperature, and the stability of the atmosphere.
- Topographic effects: Differential heating of land and water by the sun, and increased surface roughness.

The committee visited the plant premises and nearby area to sense any odour or pungent smell caused by the unit, but it was felt that beyond the factory premises no specific smell was observed. The specific anaerobic smell because of reduced sulfur compounds, such as the mercaptans and organic sulfides only sensed near the ETP area of the unit. Inside the dyeing area the specific smell of Indigo dye was observed but it was tolerable as it is typical smell generated from all dyeing house during hot washing of cloth. To assess the ambient air quality including primary air pollutants i.e. NO₂ and SO₂ two monitoring stations were installed at up-wind and down wind direction and monitoring carried out for 24-hour basis and assessed the air quality of the area but no abnormal values was observed.

It is pertinent to mention here that the unit was operational on its optimum capacity during the visit and the committee monitored it closely for two days but no such specific problem was observed as mentioned in the petition. However, if necessary, it is suggested that the unit may perform the odour study from any reputed firm or institute and implement the suggestion accordingly.

Issue no. 4: The State Pollution Control Board and local administration not taking action on grievances.

During the visit while interacting with the officials, it was found that the similar type of Original Application has been filed before the Hon'ble NGT (PB) O.A. No 656 of 2018 and decided by Hon'ble Tribunal. The Judgement of the Hon'ble NGT was also challenged in the Hon'ble Supreme Court but no relief granted by the Hon'ble Supreme Court. Complaints were received repeatedly by the local administration and RSPCB and necessary action has been taken The chronology of the recent case and complaints received and its action taken are as given below :

A. Cases filed before Hon'ble NGT and Supreme Court :

1. A case was registered at Hon'ble NGT (PB) under O.A. 656 of 2018 in the matter of 'Residents of Jojro Ka Kheda Vs State of Raj & Ors.' The proceedings were initiated on the basis of a letter alleging that M/s Manomaya

Tex India Limited, District Chittorgarh was creating environmental pollution. It was alleged that the process of the unit emitting toxic gases, adversely affecting the air quality and health of the inhabitants. The operative part of the final order dated 16.04.2019 passed by Hon'ble Tribunal is as below:

'We direct the RSPCB to take further appropriate action after considering the report of health survey, result of stack analysis, ambient air monitoring and ground water monitoring, in accordance with law. It will also be open to the RSPCB to consider the question whether the industry in question is as per siting criteria.'

'The application is disposed of.'

2. Further, Execution Application No. 27/2019 filed by applicants alleging that SPCB not taking any action in term of the above direction. In this matter Hon'ble NGT instructed the SPCB vide order dated 1.8.2019 to submit factual and action taken report. In compliance of the above RSPCB submitted its status report on 19.9.2019, Hon'ble NGT accepted the report and the operative part of the judgement dated 24.10.2019 is as below:

'Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.'

In view of the above no further order is necessary. The application is disposed of.'

3. Meanwhile, against the Tribunal judgement, Civil Appeal Nos. 1919 of 2020, Resident of village Jojro Ka Kheda vs. State of Rajasthan & Ors. have been filed in Hon'ble Supreme Court and challenged the land conversion and pollution caused by the unit. The operative part of the judgement dated 10.07.2020 is as below:

'It was urged that the conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.'

Further the Hon'ble Supreme Court directed those periodical checks to be made by the SPCB on tri-monthly basis and report to be submitted before Hon'ble NGT for one year to monitor whether pollution is being caused or

not. Accordingly, the RSPCB submitted the monitoring report to Hon'ble NGT and by and large no specific pollution problem was reported.

4. The applicants again filed the Review Petition (Civil) diary no. 18664 of 2020 before the Hon'ble Supreme Court however it was dismissed vide judgement dated 17.11.2020 as order passed in Civil Appeal Nos. 1919 of 2020 does not suffer from any error apparent warranting its reconsideration.

B. Action taken by RSPCB on complaints:

1. The RSPCB received a mail regarding complaint of M/s Manomay Tex India Ltd on 26.11.2023 and on 29.06.2024 alleged that unit was established on non-diverted land and violating the consent condition. To investigate the matter the RSPCB visited the unit on 5.12.2023 and 8.1.2024 respectively and submitted the report to Collector Chittorgarh and RSPCB, Head office Jaipur. Both the investigation reports indicates that unit largely complying the consent condition and complaints are baseless and same complaint has been sent repeatedly in spite of that the matter was already heard and decided by the Hon'ble Supreme Court and NGT. The recent two investigation reports are enclosed as **Annexure-12**.
2. The Collector, Chittorgarh forward the complainants of smell and air pollution to RSPCB vide letter dated 28.10.2022 and 29.11.2022 for investigation, in compliance of that RSPCB thoroughly monitored the unit during 5th to 19th Dec. 2022 at various time intervals but no reportable violation was observed w.r.t air pollution, odour and noise and the investigation report sent to Collector vide letter dated 26.12.2022 and same is enclosed as **Annexure-13**.
3. A complaint was sent by Sh. Kan Singh, local resident vide letter dated 23.12.2023 alleged that air pollution caused by M/s Manomay Tex India Ltd. The Regional Officer RSPCB submitted its reply to Head office on 18.3.2024 and informed that same complainant forwarding the repeated complaints on same issue and this fact also mentioned in the Collector's report which was forwarded to Commissioner Udaipur vide letter dated 4.7.2023, hence no further action is required and same is enclosed as **Annexure-14**.
4. Sh. Ratan Lal Ahir filed a complaint on Rajasthan Sampark Portal on 27.6.2024 regarding pollution caused by the unit, the Regional Officer submitted that the

environmental monitoring values found within limit and closed the complaint, but applicant not satisfied with action and requested for re-investigation.

Summary note of inspection:

On the basis of above observations, it is pertinent to mention that M/s Manomay Tex India Ltd. Chittorgarh has provided all the requisite Air Pollution Control Devices (APCDs) and Effluent treatment systems as per consent conditions. No waste water was found discharging outside the plant premises at the time of visit. The unit has valid consent under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 for production of 4.10 Cr meter denim fabric and valid upto 30/09/2028. The unit also has valid authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 upto 30.06.2026. The unit has obtained NOC from CGWA for 100 KLD ground water extraction and valid upto 16.02.2025.

Previously, in the year 2018 a petition was filed on the same issues in Hon'ble NGT, Principal Bench, Delhi in O.A. No. 656/2018 in the matter of 'Residents of Jojro Ka Kheda Vs State of Raj & Ors' and case was disposed on 16.04.2019. Further, E.A. No. 27/2019 filed by applicants alleging that SPCB not taking any action in term of above direction. Hon'ble NGT instructed the SPCB to submit factual and action taken report. In compliance of the above RSPCB submitted its status report on 19.9.2019, Hon'ble NGT accepted the report and disposed the matter, the operative part of the final order dated 24.10.2019 is as below:

'Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.'

Meanwhile, against the Tribunal judgement, Civil Appeal Nos. 1919 of 2020, Resident of village Jojro Ka Kheda vs. State of Rajasthan & Ors. have been filed in Hon'ble Supreme Court and challenged the land conversion and pollution caused by the unit. The operative part of the judgement dated 10.07.2020 is as below:

'It was urged that the conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.'

Further the Hon'ble Supreme Court directed those periodical checks to be made by the SPCB on tri-monthly basis. Accordingly, the RSPCB submitted the monitoring report before the Hon'ble NGT and by and large no specific pollution problem was reported.

The applicants again filed the Review Petition (Civil) diary no. 18664 of 2020 in Hon'ble Supreme Court but same was dismissed vide judgement dated 17.11.2020 as order does not suffer from any error apparent warranting its reconsideration.

During the visit the committee visited the nearby area and village Jojro Ka Kheda to verify the facts and interacted with local residents, it is concluded that the by and large w.r.t Air & Water pollution, the local residents are not having any specific complaint against the unit. The monitoring values of stack emission, ambient air, fugitive emission are also found within the limit but the ground water samples analysis results are higher than the outside bore well samples collected which needs to be addressed. The minor issue of smell was observed that can be resolved by improvement in aeration system of ETP and taking other steps.

However, for further betterment the following recommendations may be implemented.

Recommendations: -

1. The unit should be directed to upgrade the odour control system and install it above the roof of the process house to avoid stray odour and try to minimise the fugitive emissions by process optimisation.
2. The unit may explore the possibility of optimisation in aeration system of ETP and capacity enhancement of MEE system.
3. Night visualized camera should be installed particularly to cover the odour control system and proper record of the chemicals consumption for odour control along with the supporting documents and evidence should be maintained.
4. The industry should conduct the ground water study in and around the area from reputed institute under supervision of Rajasthan SPCB to ascertain reasons for the same and impact on ground water due to the industry activity. The study report may be submitted to RSPCB for further action, if required.

5. The unit should appoint the nodal officer especially for the complaints redressal locally and the name & contact number of person should be displayed on the Main Gate of unit.
6. The unit should provide proper ventilation inside the STP area.

--sd--

Sh. Alok Ranjan, IAS
Collector, Chittorgarh

--sd--

Shri. P. Jagan
Regional Director,
CPCB, Bhopal

--sd--

Sh. Sharad Saksena
Regional Officer RSPCB
Chittorgarh

--sd--

Sh. Mahesh Dutt Purohit
Scientist-D MoEF&CC,
Sub-Office, Jaipur

--sd--

Dr. Anoop Chaturvedi
Scientist-B CPCB, Bhopal

- 5. The unit should appoint the nodal officer especially for the complaints redressed locally and the name & contact number of person should be displayed on the Main Gate of unit.
- 6. The unit should provide proper ventilation inside the S.T.P. area.

Ar
18/10/2024
Sh. Mok Ranjan, IAS
Collector, Chittorgarh

गाली
18/10/2024
Shri. P. Jagan
Regional Director,
CPCB, Bhopal

शिव शर्मा
Sh. Sharad Saksena
Regional Officer RSPCB
Chittorgarh

Dr
18/10/24
Sh. Mallesh Dutt Purohit
Scientist-D MoEF&CC,
Sub-Office, Jaipur

अनूप चतुर्वेदी
Dr. Anoop Chaturvedi
Scientist-B, CPCB, Bhopal

Photograph of the Committee visit



Joint Committee meeting and site inspection.





Joint Committee at site inspection.



Committee interacted with applicants



Joint Committee collect sample from school.





Monitoring of Air, Noise and stack emission.





Joint Committee site inspection.





MEE and coal storage area.



Item No. 04

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 795/2024

Badarilal and Ors

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 20.08.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: None

ORDER

1. This Original Application (hereinafter referred to as '**O.A.**') has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act,2010**') in exercise of *suo-moto* jurisdiction on a letter petition dated 21.10.2023 signed by Mangilal, Badrilal, Mangul Singh Ghanshyam Singh and Nehru Singh.

2. The complaint is that there is an industry, namely Manomey Tex India Limited which has been granted expansion in its production from one crore meter per annum to four crore meter per annum. As a result thereof, it has multiplied four times air pollution level. When complaint was made to Rajasthan State Pollution Control Board (hereinafter referred to as '**RSPCB**'), they took pretexts that the pollution control instruments have been installed by the proponent, but there is nothing to show that

these systems are actually functioning. The fact is that the industry is causing huge air pollution resulting serious health hazards to the local residents. It is also said that the unit has been installed in violation of conforming areas in as much as Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural Purposes in rural areas) Rules, 2007 (hereinafter referred to as '**Rajasthan Land Conversion Rules, 2007**') provides that land falling within the radius of 1.5 km of outer limits of abadi of the village for the purpose of an industrial unit or lime kiln or crusher unit or an industrial area, the restriction shall not apply where conversion is sought for the brick kiln or non-polluting industry, a small or cottage industry. It also provides that the restriction shall also not apply for the establishment of any class of industry within the radius as specified in the guidelines of RSPCB and the said provisions are being violated which has also been reported by Tehsildar Gangrar district Chittorgarh vide notice dated 01.08.2021 which is on page 10 of the compliant but still the unit is operating causing huge pollution.

3. Though the validity of conversion of nature of land under Rajasthan Land Revenue Act, 1956 read with Rajasthan Land Revenue Conversion Rules, 2007 are not within the ambit of section 14 of Tribunal but the complaint of air pollution can be looked into by Tribunal particularly in view of the fact that the industry in question is a red category industry and as per the inspection report dated 12.02.2015 which is on record at page 3 it is a grossly polluting industry.

4. However, before proceeding further, we find it appropriate to obtain a factual report at the first instance. We accordingly constitute a joint committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'), RSPCB, District Magistrate, Chittorgarh and Regional Officer, Regional Directorate of MoEF&CC, Jaipur.

5. CPCB shall be the nodal agency for compliance and coordination.
6. The above committee shall visit the site, collect relevant information and submit a factual report within 2 months with the Registrar General of this Tribunal.
7. List on 22.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

August 20, 2024
Original Application No. 795/2024
AB

Attendance Sheet

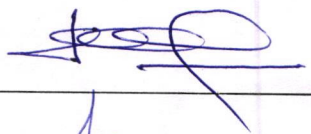



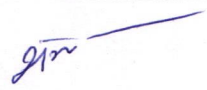
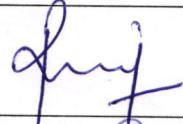
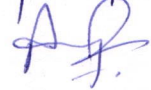
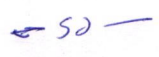
Annexure-02

Hon'ble NGT Case No 795 Of 2024 In The Matter Of
Badrilal Vs State Of Rajasthan Order Dated 20.08.2024

Date...8-10-2024

M/s Manomay Tex India Pvt.
Gangrar, Chittorgarh. Raj

Location.....

Sr.No	Name Of Officer & Email	Department	Signature
1	P. Jagann	Regional Director CPCB, Bhopal	
2	Alak Ramjan	DM Chittorgarh	
3	Vinod Malhotra	ADM	
4	Rahul Dev Singh	General Manager DTE	
5	Sharad Saksena	RO RSPCB Chittorgarh	
6	Dr. B. K. Soni	SSO, RSPCB Chittorgarh	
7	Dr. Anoop Chaturvedi	Secy B CPCB Bhopal	
8	Sh. Mahesh D. Purohit	Secy D MoEFCC, Jaipur	
9			
10			



कार्यालय ग्राम पंचायत जोजरों का खेड़ा

पंचायत समिति गंगरार, जिला- चित्तौड़गढ़

गीता देवी श्रील
सरपंच

निवास- भाटखेड़ा, तह- गंगरार
मो.- 7597564735

क्रमांक SP/1/01

दिनांक: 8/10/2024

शेवा म,

श्रीमान अशुक्ल शर्मित
वाणीय हरित अधिकरण के निदेशानुसार

महोदय,

अशुक्ल निदेशानुसार जेत है की मनोमय तेमर
इंडिया लिमिटेड कंपनी हमारी ग्राम पंचायत जोजरों का खेड़ा
में स्थित है कंपनी द्वारा किसी भी प्रकार से प्रयुक्त
नहीं किया जाता है एवं कंपनी द्वारा किसी भी
प्रकार की गोर नहीं छोड़ी जाती है। गाड़ी कंपनी
से किसी भी प्रकार की समस्या नहीं है।
कंपनी द्वारा हर वर्ष अधिक से अधिक ग्राम
प्रचारण में योगदान दिया जाता है एवं कंपनी
द्वारा अनेक प्रकार के लाभ हरित कार्य कराये जाते हैं
कंपनी से ग्राम प्रचारण अनेक लोगों को रोजगार
दिया हुआ है जिससे कि उनके बर्तमान का प्रारण
प्रोत्साहित किया जा रहा है। कसा:

गीता
सरपंच

ग्राम पंचायत जोजरों का खेड़ा
गंगरार (चित्तौड़गढ़) जिला



55 Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

Annexure-04

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

M/s Manomay Tex India Ltd.

Village-Jojara , Tehsil:Gangrar

District:Chittorgarh

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is hereby granted for your textile plant situated at AN 5-7 and 18-19, Village Jojara Ka Khera Jojara Ka Khera Tehsil:Gangrar District:Chittorgarh , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 12/10/2023 to 30/09/2028 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

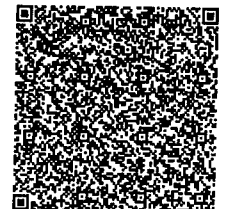
Particular	Type	Quantity with Unit
DENIM FABRIC	Product	410.00 LAC METERS / ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Page 1 of 8

Signature valid

Digitally signed by P. Venesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:





56 Office (TCD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

Table with 4 columns: Type of effluent, Max. effluent generation (KLD), Recycled Qty of Effluent (KLD), Disposed Qty of effluent (KLD) and mode of disposal. Rows include Domestic Sewage and Trade Effluent.

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Table with 4 columns: Sources of Air Emissions, Pollution Control Measures, Parameter, Standard. Row 1: One Coal Fired Boiler(10TPH), ADEQUATE AIR POLLUTION CONTROL MEASURES, Bag Filter, COMMON STACK, Dust Collector, SO2, Particulate Matter, NOx.

One Coal Fired Boiler(4TPH)

ADEQUATE AIR POLLUTION CONTROL MEASURES, Bag Filter, COMMON STACK, Dust Collector

SO2

600 mg/Nm³ at 6 percent Dry o2

Signature valid

Digitally signed by Rajvenesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:





Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

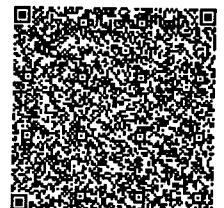
		Particulate Matter NOx	100 Mg/Nm3 300 mg/Nm ³ at 6 percent Dry o2
One Coal Fired Thermopack(10LAC CALORIES)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2 Particulate Matter NOx	600 mg/Nm ³ at 6 percent Dry o2 100 Mg/Nm3 300 mg/Nm ³ at 6 percent Dry o2
One D.G Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G Set(600KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That after issuance of this letter, the consent to operate issued vide order no. 2021-2022/TCD/7279 dated 22/03/2022 shall become null and void.
- 7 That this consent to operate is valid for installation of machinery i.e. Warping machine:07, Indigo /sizing machine-01:04, Colour and Size kitchen Vessels (1500 Ltrs capacity):01, Second hand air let looms machine:114, Finishing machine:02, Fabric inspection cum cloth rolling machine:07, Warp tying machine:01, Heavy duty stitching:01, Heavy duty gas singing machine:03, Stenter :01, Merceriser:01, Peaching:01, Water softener, Rotary printing machine:01, Shrinking/finish range:02, Caustic recovery plant (100 KLD):01 Inspection folding machine:05.
- 8 That this consent to operate is being issued considering capital cost of project as Rs.145.57 Cr.
- 9 That total water consumption shall not exceed 560.00 KLD.

Page 3 of 8

Signature valid

Digitally signed by **Praveenesh Mathur**
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:





58 Office (TCD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

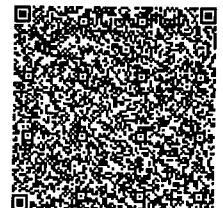
Unit Id : 33304

- 10 The this consent to operate is issued for complete plant. After issuance of this consent all the prior issued consent to operate will become infructuous.
- 11 That industry shall comply with all condition stipulated in CGWA NOC No. CGWA/NOC/IND/REN3/2023/7962 dated 20/06/2023 and set it renewed timely.
- 12 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).
- 13 That water meters shall be provided at the source of fresh water and water used for different purposes and record of same shall be maintained on daily basis.
- 14 That total quantity of trade effluent generation shall not exceed 485.0 KLD shall be treated in the ETP of 650 KLD capacity followed by three stage R.O. plant [1st stage RO plant 450 KLD & 2nd stage RO plant 150 KLD , RO plant 3rd stage-100 KLD] and MEE 50 KLD followed by ATFD 400 KLD capacity treated effluent shall be recycled/reused in the process completely.
- 15 That no treated/untreated trade effluent shall be utilized for plantation and discharged within or outside the premises.
- 16 That no treated/untreated trade effluent shall be discharged within or outside the premises under any circumstances and zero discharge condition shall be maintained all the time.
- 17 That RO reject shall be treated through MEE of adequate capacity followed by ATFD, so as to dry sludge to the level having moisture content less than 10%.
- 18 The sludge (hazardous waste) / MEE salt generated from waste water treatment/residue from treatment of MEE shall have moisture content less than 10% at the time of storage & disposal.
- 19 That the Electromagnetic flow meter and PTZ cameras installed should confirm the following:-
 - (a) PTZ Camera(s) should cover the entire ETP area and all possible locations of outlets from the premises.
 - (b) The flow meter shall be installed at the point of effluent discharge from production plant/inlet of ETP and all outlets from ETP/RO/RO reject management system.
 - (c) If the distance between point of discharge from production plant and ETP is more than 50 m and conduit line is underground, then flow meters should be installed at both ends(discharge point and inlet of ETP).
 - (d)The Electromagnetic flow meter & PTZ cameras shall configure the parameters of OCMEMS with the State Board portal.
- 20 That unit will increase the number of flow meters and PTZ camera in consultation which RO and as per office order dated 13/08/2023 and submit action plan for same by 31/03/2024.

Page 4 of 8

Signature valid

Digitally signed by P. Venesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:



33



59 Office (TCD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

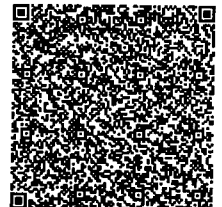
Unit Id : 33304

- 21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 22 That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.
- 23 That the industry shall maintained log book at ETP, R.O. plant & MEE and daily production of processed cloth should be recorded. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.
- 24 That industry shall provide separate energy metering device for ETP, R.O. plant & MEE and record of daily energy consumption (units) shall be maintained in log book.
- 25 That proper maintenance of ETP, R.O. plant & MEE shall be ensured and membrane of RO plant shall be replaced as and when required.
- 26 That trained/skilled operators/supervisors shall be employed - to operate the ETP and RO plant.
- 27 That power supply to the production shall be so interlocked with the pollution control equipment so that in the event of non functioning of the pollution control equipment the production process stops automatically.
- 28 That the industry shall not use pet coke/F.O. or any other such fuel which is banned by any Court of Law, Hon'ble NGT and Govt. of Rajasthan.
- 29 That the industry shall maintain adequate air pollution control equipment's as well as stack of adequate height at all the sources of air emission so as to achieve the prescribed standards and air pollution control equipment's will be kept operational effectively whenever plant is operated.
- 30 That unit needs to upgrade PCM on Steam Generator and Thermopack as per Govt of India Notification dated 16.05.2023 to achieve standard by 15.05.2025.
- 31 That stack of adequate height and acoustic enclosure as per norm shall be maintained at D.G. set.
- 32 That adequate measures for rain water harvesting for artificial recharge of ground water shall be taken and maintained.

Page 5 of 8

Signature valid

Digitally signed by P. Venesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:





60 Office (TCD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

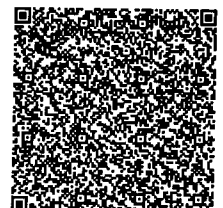
Unit Id : 33304

- 33 That safe and adequate infrastructure facility shall be provided and maintained as per the guidelines issued by the CPCB with the stack of air pollution sources so as to monitor stack emissions.
- 34 That the industry shall submit effluent sampling and air monitoring reports for stack emission and ambient air quality from laboratory recognized by MOEF or from RSPCB laboratory on payment basis on quarterly basis.
- 35 That provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 shall be complied and record of sludge generation and its disposal shall be maintained.
- 36 For controlling PM, SO₂ & NO_x specific trees to be planted in all possible space to maintain 33% green cover and industry shall submit compliance within 3 months.
- 37 The unit shall also explore the possibilities of planting Canna- Plant (Keli) in their premises covering all possible spaces for absorbing accidental discharges /Leakages and industry shall submit compliance within 3 months.
- 38 Industry shall submit action plan for complying MOEF & CC dated 16/05/2023 within 30 days from issuance of consent.
- 39 That the industry shall ensure connectivity of PTZ camera and flow meter to the State Board server and achieve the desirable data transmission to the server before 15/03/2024, failing which bank guarantee submitted vide DD no. 648707 dated 14/02/2024 will be forfeited without any further notice.
- 40 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 41 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 42 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

Page 6 of 8

Signature valid

Digitally signed by Rajvenesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:



35



641 Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 43 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 44 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 45 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 46 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 47 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 48 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

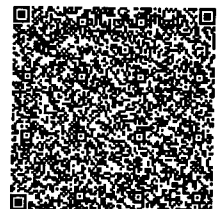
Yours sincerely,

Group Incharge [TCD]

Page 7 of 8

Signature valid

Digitally signed by **Praveenesh Mathur**
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:





02 Office (TCD)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

(A) Copy to:-

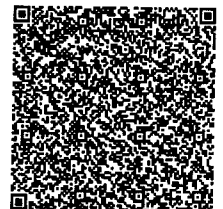
- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh
- 2 Master File.

Group Incharge [TCD]

Page 8 of 8

Signature valid

Digitally signed by Poo Venesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:



37



Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

M/s Manomay Tex India Ltd.

Village-Jojara , Tehsil:Gangrar

District:Chittorgarh

Sub:- Authorization for operating a facility for Disposal, Generation of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 22/02/2021 received on 22/02/2021 and subsequent corresponde

Sir

- 1 Number of authorization RPCB/HWM/2021-2022/TCD/HSW/16.
- 2 Application Number : 277505 dated : 22/02/2021 .
- 3 MD of M/s Manomay Tex India Ltd. is hereby granted an authorization based on the enclosed signed inspection report for Disposal, Generation of Hazardous waste on the premises situated at Village-Jojara Tehsil: Gangrar District: Chittorgarh.

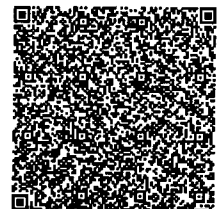
Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Empty barrels/containers contaminated with hazardous chemicals/wastes	I	33.1	500.00 NOS./ANNUM	Send back to supplier
2	Chemical sludge from waste water treatment	I	35.3	2000.00 MTPA	CTDF Udaipur
3	Used or spent oil	I	5.1	180.00 LITER/ANNUM	Sales to Registered Recycler

- 4 The authorization shall be in force for period from 01/07/2021 to 30/06/2026 .

Signature valid

Digitally signed by Ravi Venesh Mathur
Date: 2021.07.19 16:24:07 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

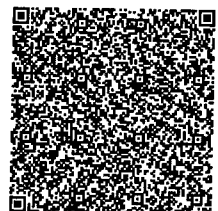
The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

Signature valid

Digitally signed by P. Venesh Mathur
Date: 2021.07.19 13:24:07 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

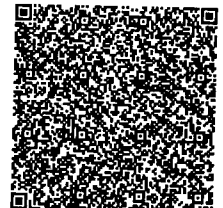
B. Specific Conditions

- 5 That this authorization shall ceased to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried without prior valid registration with Competent Authority as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 8 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh Authorization.
- 9 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorised/ dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/ receiver whoever arranges the transportation.
- 10 That unit will label the hazardous waste containers in Form-8 of H&OW (M&TM) Rules, 2016.
- 11 The industry shall obtain and maintain membership from CTDF, Udaipur for final disposal of hazardous waste.
- 12 The industry shall sales used or spent oil to registered recycler.

Page 3 of 5

Signature valid

Digitally signed by P. Venesh Mathur
Date: 2021.07.19 16:24:07 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

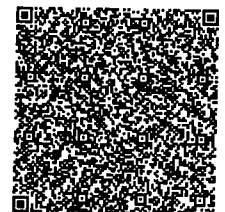
Unit Id : 33304

- 13 The industry shall sent empty barrels/containers contaminated with hazardous chemicals/waste back to supplier without fail.
- 14 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 15 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 16 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 17 The hazardous waste should not be stored for a period beyond-90 days, failing which the authorization shall deemed to be revoked.
- 18 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 19 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 20 That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force, rests with the industry/unit/project proponent.
- 21 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Page 4 of 5

Signature valid

Digitally signed by Pooja Veneshi -
Mathur
Date: 2021.07.19 16:24:07 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398

Date:- 19/07/2021

Unit Id : 33304

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

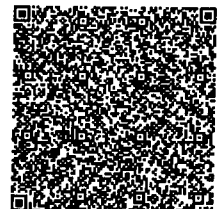
- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board Chittorgarh
- 2 Master File

Group Incharge

Page 5 of 5

Signature valid

Digitally signed by P. Venesh Mathur
Date: 2021.07.19 13:24:07 IST
Reason: Self Attested
Location:



42



Regional Directorate (Central)
Central Pollution Control Board

“Parivesh Bhawan”, Paryavaran Parisar, E-5, Arera Colony,
Bhopal - 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:		M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)		Req. No: 125	Test report No: AAQM/24-25/35
Sample Description:		Near Main Gate, Upwind		Registration No:	AAQM/24-25/35
Date of collection:		07-08.10.2024	Type of sample: grab/composite	Date:	07-08.10.2024
Date of receipt :		09.10.2024	Sample collected By	Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team	
Date of analysis :		12.10.2024			
S. No.	Parameters	Unit	Result	Method	
1.	Suspended Particulate Matter (SPM) / PM10	µg /M ³	83	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989 IS Method No. 5182, (Part -4), 1999	
2.	Particulate Matter PM- 2.5	µg/M ³	--	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989	
3.	Nitrogen Dioxide (NO ₂)	µg/M ³	34	IS Method No. 5182, (Part -6), 2006	
4.	Sulphur Dioxide (SO ₂)	µg/M ³	09	IS Method No. 5182, (Part -2), 2001	
5.	Fluoride	µg/M ³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method	
6.	Ammonia	µg/M ³	--	EPA -401 3 rd Edition 2000 Indo -phenol method	
7.	Other Specific Parameters Cd Pb Zn	µg /M ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation) APHA311B	

Prepared By:

[Signature]

Lab Head
Authorised Signatory

[Signature]

डॉ. अनूप चतुर्वेदी / Dr. Anoop Chaturvedi
वैज्ञानिक-एच एवं सरकारी विश्लेषक
Scientist - H Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भापाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



Regional Directorate (Central)
Central Pollution Control Board

“Parivesh Bhawan”, Paryavaran Parisar, E-5, Arera Colony,
Bhopal – 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:		M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)		Req. No: 125	Test report No: AAQM/24-25/36
Sample Description:		Near Compressor Building (Downwind)		Registration No.:	AAQM/24-25/36
Date of collection:	07-08.10.2024	Type of sample:	grab/composite	Date:	07-08.10.2024
Date of receipt :	09.10.2024	Sample collected By		Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team	
Date of analysis :	12.10.2024				
S. No.	Parameters	Unit	Result	Method	
1.	Suspended Particulate Matter (SPM) / PM10	µg /M ³	94	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989 IS Method No. 5182, (Part -4), 1999	
2.	Particulate Matter PM- 2.5	µg/M ³	--	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989	
3.	Nitrogen Dioxide (NO ₂)	µg/M ³	39	IS Method No. 5182, (Part -6), 2006	
4.	Sulphur Dioxide (SO ₂)	µg/M ³	10	IS Method No. 5182, (Part -2), 2001	
5.	Fluoride	µg/M ³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method	
6.	Ammonia	µg/M ³	--	EPA -401 3 rd Edition 2000 Indo -phenol method	
7.	Other Specific Parameters Cd Pb Zn	µg /M ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation) APHA311B	

Prepared By:

Lab Head
Authorised Signatory

डॉ.अनूप चतुर्वेदी/Dr. Anoop Chaturvedi
वैज्ञानिक-‘ख’ एवं सरकारी विश्लेषक
Scientist -‘B’ Government Analyst
क्षेत्रीय निदेशालय /Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



Regional Directorate (Central)
Central Pollution Control Board

"Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
Bhopal - 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:		M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)		Req. No: 125	Test report No: AAQM/24-25/37
Sample Description:		Coal Handling Area		Registration No.:	AAQM/24-25/37
Date of collection:		07.10.2024	Type of sample: grab/composite	Date:	07.10.2024
Date of receipt :		09.10.2024	Sample collected By	Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team	
Date of analysis :		12.10.2024			
S. No.	Parameters	Unit	Result	Method	
1.	Suspended Particulate Matter (SPM) / PM10	$\mu\text{g}/\text{M}^3$	342	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989 IS Method No. 5182, (Part -4), 1999	
2.	Particulate Matter PM- 2.5	$\mu\text{g}/\text{M}^3$	--	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989	
3.	Nitrogen Dioxide (NO ₂)	$\mu\text{g}/\text{M}^3$	--	IS Method No. 5182, (Part -6), 2006	
4.	Sulphur Dioxide (SO ₂)	$\mu\text{g}/\text{M}^3$	--	IS Method No. 5182, (Part -2), 2001	
5.	Fluoride	$\mu\text{g}/\text{M}^3$		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method	
6.	Ammonia	$\mu\text{g}/\text{M}^3$	--	EPA -401 3 rd Edition 2000 Indo -phenol method	
7.	Other Specific Parameters Cd Pb Zn	$\mu\text{g}/\text{M}^3$	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation) APHA311B	

Prepared By:

[Handwritten Signature]

Lab Head
Authorised Signatory

[Handwritten Signature]

डॉ. अनूप चतुर्वेदी / Dr. Anoop Chaturvedi
वैज्ञानिक, प्रथम श्रेणी सरकारों के विशेषज्ञ
Senior Scientist - I Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केंद्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (भारत)
Central Pollution Control Board, Bhopal (India)



Regional Directorate (Central)
Central Pollution Control Board

“Parivesh Bhawan”, Paryavaran Parisar, E-5, Arera Colony,
Bhopal – 462016

Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:		M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)		Req. No: 125	Test report No: AAQM/24-25/38
Sample Description:		Bag house Area		Registration No.:	AAQM/24-25/38
Date of collection:		07.10.2024	Type of sample: grab/composite	Date:	07.10.2024
Date of receipt :		09.10.2024	Sample collected By	Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team	
Date of analysis :		12.10.2024			
S. No.	Parameters	Unit	Result	Method	
1.	Suspended Particulate Matter (SPM) / PM10	µg /M ³	294	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989 IS Method No. 5182, (Part -4), 1999	
2.	Particulate Matter PM- 2.5	µg/M ³	--	ISC Method No. 501, Page no. 427 – 439, 3 rd ED. 1989	
3.	Nitrogen Dioxide (NO ₂)	µg/M ³	--	IS Method No. 5182, (Part -6), 2006	
4.	Sulphur Dioxide (SO ₂)	µg/M ³	--	IS Method No. 5182, (Part -2), 2001	
5.	Fluoride	µg/M ³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method	
6.	Ammonia	µg/M ³	--	EPA -401 3 rd Edition 2000 Indo -phenol method	
7.	Other Specific Parameters Cd Pb Zn	µg /M ³	--	USEPA- 29, 3 rd Edition 1998 (AAS/ Graphite generation) APHA311B	

Prepared By:

Lab Head
Authorised Signatory

डॉ.अनूप चतुर्वेदी/Dr. Anoop Chaturvedi
वैज्ञानिक-‘ख’ एवं सरकारी विश्लेषक
Scientist -‘B’ Government Analyst
क्षेत्रीय निदेशालय/Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



73
Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Fresh Water (Physico Chemical Parameter)

Annexure - 8

CUSTOMER COPY.....
MASTER COPY.....
F/LAB/06/TR-01
COPY FOR LAB I/C.....

Dr. Anoop Chaturvedi

Project Name		NGT Case No.-795/2024		Test Report No.	FW/24-25/54
Sample Description		Borewell from High School, Jojro ke Kheda, Gangrar (Raj.)		Requisition No.	100
Date of sample collection		08.10.2024		Date	15.10.2024
Date of sample receipt		09.10.2024		Type of sample	Grab
Date of analysis		09.10.2024 to 14.10.2024		Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.26	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	1226	APHA 2510 B	
9	Suspended Solids	mg/L	5	APHA 2540 D	
10	Total Dissolved Solids	mg/L	813	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	6	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993	
15	Chloride	mg/L	164	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	118	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	212	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	154	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	58	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	0.051	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	98	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	BDL	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	0.0835	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	0.2536	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	0.13	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	88	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	0.2	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

डॉ. अनूप चतुर्वेदी / Dr. Anoop Chaturvedi

वैज्ञानिक - 'ख' एवं सरकारी विश्लेषक
Scientist - 'B' Government Analyst

क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

Prepared by: *Dr. Anoop Chaturvedi*

Laboratory Head: *Dr. Anoop Chaturvedi*



74
Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Fresh Water (Physico Chemical Parameter)

CUSTOMER COPY.....
MASTER COPY LAB/06/TR-01.....
COPY FOR LAB I/C.....

Project Name		NGT Case No.-795/2024		Test Report No.	FW/24-25/55
Sample Description		Open well from near Toll Naka, Jojro ke Kheda, Gangrar (Raj.)		Requisition No.	100
Date of sample collection		08.10.2024		Date	15.10.2024
Date of sample receipt		09.10.2024		Type of sample	Grab
Date of analysis		09.10.2024 to 14.10.2024		Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.12	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	875	APHA 2510 B	
9	Suspended Solids	mg/L	2	APHA 2540 D	
10	Total Dissolved Solids	mg/L	585	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	5	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993	
15	Chloride	mg/L	60	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	98	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	190	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	114	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	76	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	0.07	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	56	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	BDL	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	0.0128	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	0.36	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	0.19	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	64	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	0.18	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

डॉ. अनूप चतुर्वेदी / Dr. Anoop Chaturvedi

वैज्ञानिक - 'ख' एवं सरकारी विश्लेषक
Scientist - 'B' Government Analyst

राज्यीय निदेशालय
राज्यीय प्रदूषण नियंत्रण बोर्ड (म.प्र.)
Bhopal

Central Pollution Control Board, Regional Directorate

Signature

Prepared by:

49

Laboratory Head:

53


75
Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

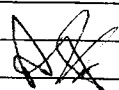
Test Report : Fresh Water (Physico Chemical Parameter)

CUSTOMER COPY
LAB/06/TR-01
COPY FOR LAB/06

Project Name		NGT Case No.-795/2024		Test Report No.	FW/24-25/56
Sample Description		Borewell from inside of unit M/s. Manomay Tax India		Requisition No.	100
Date of sample collection		08.10.2024		Date	15.10.2024
Date of sample receipt		09.10.2024		Type of sample	Grab
Date of analysis		09.10.2024 to 14.10.2024		Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.22	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	1980	APHA 2510 B	
9	Suspended Solids	mg/L	8	APHA 2540 D	
10	Total Dissolved Solids	mg/L	1680	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	7	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993	
15	Chloride	mg/L	314	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	288	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	344	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	272	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	72	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	-	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	0.0823	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	206	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	BDL	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	0.04	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	0.3352	APHA 4500-NO ₃ -B	
28	Fluoride (as F)	mg/L	0.25	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	92	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	0.2	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

Prepared by: 

डॉ. अनूप चतुर्वेदी / Dr Anoop Chaturvedi
बैज्ञानिक-ख एवं सरकारी विश्लेषक
Scientist -'B' Government Analyst
राष्ट्रीय निदेशालय
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board Laboratory

50
Laboratory Head:  54



76
Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"

Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab

Test Report : Waste Water (Physico Chemical Parameter)

CUSTOMER COPY.....
MASTER COPY.....
F/LAB/06/TR-02
COPY FOR LAB I/C.....

Annexure - 9

Project Name		NGT Case No. 795/2024		Test Report No.	WW/24-25/171
Sample Description		STP Outlet at M/s. Manomay Tex, Chittorgarh (Raj.)		Requisition No.	156
Date of sample collection		08.10.2024		Date	15.10.2024
Date of sample receipt		09.10.2024		Type of sample	Grab
Date of analysis		09.10.2024 to 14.10.2024		Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar & RSPCB team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	pH	pH unit	7.41	APHA, 4500H+B	
8	Specific Conductivity	µmho/cm	-	APHA 2510 B	
9	Suspended Solids	mg/L	14	APHA 2540 D	
10	Total Dissolved Solids	mg/L	-	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	COD	mg/L	88	APHA, 5220 B	
14	BOD (3 days, 27°C)	mg/L	16	IS 3025, 1993	
15	Chloride	mg/L	-	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as CaCO ₃)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as CaCO ₃)	mg/L	-	APHA 3500-Mg-B	
20	Oil & Grease	mg/L	BDL (DL=2)	APHA 5520-D	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO ₄)	mg/L	-	APHA 4500-SO ₄ -E	
25	Ammo. Nitrogen (as NH ₃)	mg/L	-	APHA 4500-NH ₃ -F	
26	Nitrite Nitrogen (as NO ₂)	mg/L	-	APHA 4500-NO ₂ -B	
27	Nitrate Nitrogen (as NO ₃)	mg/L	-	APHA 4500-NO ₃ B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr ⁺⁶)	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

अ.अ.नूप चतुर्वेदी / Dr. Anoop Chaturvedi
वैज्ञानिक 'ख' एवं सहायक विश्लेषक

Scientist - 'B' Government Analyst 51

संघीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल (म.प्र.)
Laboratory Head

Central Pollution Control Board, Bhopal (M.P.) 55

Prepared by:

Real Time Data Acquisition And Monitoring



Site Name: Manomay Tex India Private Limited

Report: Custom Report

From Date: 2024/09/01 00:00:00 To Date : 2024/10/08 17:35:09

Description	ZLD_Outlet-Flow_U	ETP_Inlet-Flow_U	ETP_Outlet-Flow_U	MEE_Feed-Flow_U
Prescribed Standards	0 -	0 -	0 -	0 -
Maximum Data	0.07	25.2	35.64	4.24
Minimum Data	0.0	11.28	25.85	1.65
Geometric Mean	0.0	19.16	28.95	2.92
Median	0.0	19.63	28.8	3.27
Standard Deviation	0.01	4.28	3.18	0.87
Maximum Value At Time	2024-09-07	2024-09-30	2024-10-02	2024-09-30
Minimum Value At Time	2024-09-01	2024-10-07	2024-09-30	2024-10-07
Valid Data Points	38	9	9	9
Total Data Points	38	38	38	38
Data Availability %	100.0%	23.68%	23.68%	23.68%

Sl No	Time	ZLD_Outlet-Flow_U	ETP_Inlet-Flow_U	ETP_Outlet-Flow_U	MEE_Feed-Flow_U
1	2024-09-01	0.00	NA	NA	NA
2	2024-09-02	0.00	NA	NA	NA
3	2024-09-03	0.00	NA	NA	NA
4	2024-09-04	0.00	NA	NA	NA
5	2024-09-05	0.00	NA	NA	NA
6	2024-09-06	0.00	NA	NA	NA
7	2024-09-07	0.07	NA	NA	NA
8	2024-09-08	0.00	NA	NA	NA
9	2024-09-09	0.00	NA	NA	NA
10	2024-09-10	0.00	NA	NA	NA
11	2024-09-11	0.00	NA	NA	NA
12	2024-09-12	0.00	NA	NA	NA
13	2024-09-13	0.00	NA	NA	NA
14	2024-09-14	0.00	NA	NA	NA
15	2024-09-15	0.00	NA	NA	NA
16	2024-09-16	0.00	NA	NA	NA
17	2024-09-17	0.00	NA	NA	NA
18	2024-09-18	0.00	NA	NA	NA
19	2024-09-19	0.00	NA	NA	NA
20	2024-09-20	0.00	NA	NA	NA
21	2024-09-21	0.00	NA	NA	NA
22	2024-09-22	0.00	NA	NA	NA
23	2024-09-23	0.00	NA	NA	NA
24	2024-09-24	0.00	NA	NA	NA
25	2024-09-25	0.00	NA	NA	NA
26	2024-09-26	0.00	NA	NA	NA
27	2024-09-27	0.00	NA	NA	NA

SI No	Time	ZLD_Outlet-Flow_U	ETP_Inlet-Flow_U	ETP_Outlet-Flow_U	MEE_Feed-Flow_U
28	2024-09-28	0.00	NA	NA	NA
29	2024-09-29	0.00	NA	NA	NA
30	2024-09-30	0.00	25.20	25.85	4.24
31	2024-10-01	0.00	21.76	29.53	3.39
32	2024-10-02	0.00	19.63	35.64	3.27
33	2024-10-03	0.00	21.94	31.79	3.49
34	2024-10-04	0.00	14.84	28.99	3.32
35	2024-10-05	0.00	17.83	26.18	1.69
36	2024-10-06	0.00	17.53	25.97	2.28
37	2024-10-07	0.00	11.28	27.78	1.65
38	2024-10-08	0.00	22.39	28.80	2.92

Report Details: RO_LAB_Chittorgarh | 2024-10-15 17:36:02 | Custom Report




CENTRAL POLLUTION CONTROL BOARD, BHOPAL
AMBIENT NOISE
DATA Sheet for Ambient Noise Monitoring

Location: M/s Manomay Tax. India Ltd. Jojro Ka Kheda, Chittorgarh				Date: 07-08/10/2024			
				Time: Day Time <input checked="" type="checkbox"/> /Night Time <input checked="" type="checkbox"/>			
Noise Level Meter : CPCB/RD/LAB/SLM/04							
Make	:	Delta					
Model	:	HD2110L					
Serial No.	:	14022833446					
Calibration Result of Noise Level Meter							
Calibration		94 dB at 1000 Hz			114 dB at 1000 Hz		
Initial (05/03/2024)							
Final (05/03/2025)							
Sampling Rate							
S.No.	Location	Inside the Unit		100 Meter		500 Meter	
		Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
01	Main Gate	62.5	60.7	59.8	57.2	67.9	65.2
02	Boiler Area	70.4	65.5	64.8	61.9	62.7	61.2
03	Workshop Site	61.5	58.8	59.8	56.2	58.8	57.7
Limits in dB(A)		75	70	75	70	75	70
<p>Notes: (1) The method for calculation of average L_{eq} to convert average of dB(A), each value is to be divided by 10, followed by antilog and finally calculate arithmetic mean. The final value is converted in logarithm followed by multiplication with 10. (2) Monitoring must be carried for 75% of the prescribed day time and night time for legal compliance, (3) L_{max} and L_{min} are to reported hourly basis and (4) L₅₀ and L₉₀ also recorded to understand the intensity of the Noise for further course of action.</p>							


(Monitored by)


(Checked by)


(Authorised Signature)
डॉ. अनूप चतुर्वेदी/Dr. Anoop Chaturvedi
वैज्ञानिक- 'ख' एवं सरकारी विशेषक
Scientist - 'B' Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)



क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़
Email : ro.chittorgarh@gmail.com Phone no : 01472-294158



Annexure-12

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन.- 11/2024-25/773-774

दिनांक: 01.07.24

जिला कलक्टर महोदय,
चित्तौड़गढ़।

विषय:- राजस्थान जिला चित्तौड़गढ़ की तहसील गंगरार के ग्राम जोजरो का खेड़ा में स्थित मनोमय टेक्स इण्डिया लिमिटेड के गैर कानूनी रूप से स्थापित पूर्ण रूप से प्रदूषित, रेडकेटेगिरी के वृहद् उद्योग के संपरिवर्तन आदेशों की शर्तों व नियमों की पालना करवाने बाबत।

संदर्भ:- इस कार्यालय में प्राप्त ई-मेल दिनांक 29.06.2024।

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम-जोजरो का खेड़ा, तहसील-गंगरार, जिला-चित्तौड़गढ़ एक वृहद् लाल श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक- अ।

संचालन सम्मति की शर्तों की अनुपालना सत्यापन के संदर्भ में उद्योग का विस्तृत निरीक्षण मण्डल अधिकारियों द्वारा दिनांक 08.01.2024 को किया गया था। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कंट्रोल सिस्टम के साथ संचालित पाया गया।

निरीक्षण के दौरान उद्योग के परिवेशीय वायु, चिमनी गुणवत्ता, ध्वनि स्तर एवं भूमिगत जल के नमूने एकत्रित किये गये विश्लेषण रिपोर्ट दिनांक 21.02.2024 एवं 23.02.2024 के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक- ब) ईकाई द्वारा ऑडोर कंट्रोल सिस्टम स्थापित किया एवं वर्तमान में दुर्गंध के मापन से सम्यधित कोई भी मानक एवं पद्धति उपलब्ध ना होने की स्थिति में दुर्गंध के संदर्भ में टिप्पणी करना उचित नहीं है।

शिकायतकर्ता द्वारा पूर्व में भी कई बार इस कार्यालय एवं जिला प्रशासन को निरंतर शिकायते दर्ज करायी गई है। इस कार्यालय द्वारा समय-समय पर उद्योग का निरीक्षण कर



क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़
Email : ro.chittorgarh@gmail.com Phone no : 01472-294158

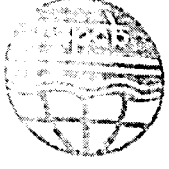


अनुपालना मण्डल मुख्यालय एवं जिला कलक्टर महोदय को प्रेषित की गई है। संलग्नक- स (कार्यालय पत्र क्रमांक राप्रनि/क्षे.का.चित्तौड़/2023-24/जन.- /1570-73 दिनांक 06.12.2023)।

सदस्य सचिव, मण्डल मुख्यालय, जयपुर के पत्र क्रमांक 3171, दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव पर्यावरण विभाग, राजस्थान सरकार को पत्र में यह उल्लेखित किया गया की सक्षम अधिकारी द्वारा भूमि का औद्योगिक प्रयोजनार्थ भू-रूपांतरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गई है एवं भूमि सम्परिवर्तन नियमों एवं शर्तों की अनुपालना के सम्बंध में जानकारी राजस्व विभाग से प्राप्त की जानी अपेक्षित है। संलग्नक- द

कार्यालय जिला कलक्टर, चित्तौड़गढ़ द्वारा संभागीय आयुक्त, उदयपुर को अपने पत्र क्रमांक:सर्तकता/विविध/2022/676, दिनांक 04.07.2023 द्वारा यह उल्लेखित किया गया की उद्योग के विरुद्ध होने वाली शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरुद्ध होने वाली शिकायतें उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जाँच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नहीं आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रोन्वेषण अनुसाधन की आवश्यकता हो। वर्तमान में उद्योग राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authorization) प्राप्त कर संचालिता है। संलग्नक- य

शिकायतकर्ता द्वारा माननीय सर्वोच्च न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यायालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरिवर्तन आदेश पर इतने विलम्ब से सवाल नहीं उठाये जा सकते। माननीय उच्चतम न्यायालय द्वारा सिविल अपील 1919 ऑफ 2020, ग्राम जोजरों का खेडा बनाम राजस्थान राज्य में आदेश दिनांक 10.07.2020 के द्वारा यह वर्णित किया कि "It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly".



क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़
Email : ro.chittorgarh@gmail.com Phone no : 01472-294158



मण्डल मुख्यालय पत्र क्रमांक 2975-2978, दिनांक 29.12.2023 को भूमि संपरिवर्तन मामले में यह यस्पष्ट किया गया की (Land conversion document shall not be insisted upon even when State Board has issued sector specific guidelines stating that land conversion document were mandatory) साथ ही मण्डल मुख्यालय द्वारा जारी आदेश पत्र क्रमांक 1693-1702, दिनांक 28.08.2023 द्वारा राज्य किसी भी इकाई द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन आवेदन करने पर इकाई द्वारा सम्बन्धित दस्तावेजों की सूची में भूमि संपरिवर्तन पत्र की आवश्यकता नहीं है। संलग्नक- र

यहाँ यह उल्लेखनीय होगा कि उद्योग द्वारा प्रदूषण नियंत्रण एवं बंदू को रोकने के उचित उपाय स्थापित किए हुए हैं तथा सही प्रकार से क्रियाशील भी है। उद्योग के द्वारा किए गए कार्यों को माननीय राष्ट्रीय हरीत अधिकरण द्वारा माना गया था तथा माननीय न्यायालय द्वारा उद्योग के विरुद्ध प्रकरण संख्या 27/2019 को निस्तारीत कर दिया था। आदेश की प्रतिलिपि संलग्नक-ल से संलग्न है।

तत्पश्चात् माननीय उच्चतम न्यायालय द्वारा भी भूमि रूपान्तरण सम्बन्धित प्रकरण संख्या 1919/2020 में आदेश दिनांक 17.11.2020 देकर सुनवाई को खारिज कर दिया था। प्रतिलिपि संलग्नक-व से संलग्न है।

शिकायतकर्ता द्वारा बारम्बार वही शिकायत की जा रही है जो पूर्व में माननीय न्यायालय द्वारा निस्तारित की जा चुकी है जो कि नीतिसंगत प्रतीत नहीं हो रही है।

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्न:- उपरोक्तानुसार

Dr.
(दीपक तँवर)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

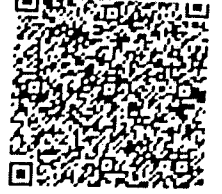
1. प्रभारी अधिकारी (वी.टी.आर.), जयपुर की सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी



(31)

Head Office (TCD)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695



Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

M/s Manomay Tex India Ltd.

Village-Jojara , Tehsil:Gangrar

District:Chittorgarh

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder is **hereby granted** for your textile plant situated at AN 5-7 and 18-19, Village -Jojara Ka Khara Jojara Ka Khara Tehsil:Gangrar District:Chittorgarh , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from 12/10/2023 to 30/09/2028 .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
DENIM FABRIC	Product	410.00 LAC METERS / ANNUM

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified

Digitally signed by Bhuvanesh Mathur
 Date: 2024.02.15 10:54:13 IST
 Reason: Self Attested
 Location:





84
 Head Office (TCD)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695



Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Date: Feb 15 2024 10:52AM

Order No: 2023-2024/TCD/7754

Unit Id : 33304

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	6.500	NIL	6.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	485.000	460.000	20.000 Multieffect Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Coal Fired Boiler(10TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2	600 mg/Nm ³ at 6 percent Dry o2
		Particulate Matter	100 Mg/Nm3
		NOx	300 mg/Nm ³ at 6 percent Dry o2

One Coal Fired Boiler(4TPH)

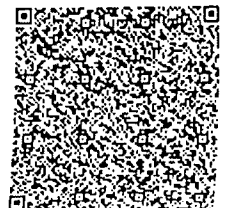
ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector

SO2

600 mg/Nm³ at 6 percent Dry o2

Signature Not Verified

Digitally signed by Bhavenesh Malhur
 Date: 2024.02.15 10:54:13 IST
 Reason: Self Attested
 Location:





Head Office (TCD)
Rajasthan State Pollution Control Board
 4, Institutional Area, Jhalana Doongari, Jaipur-302 004
 Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

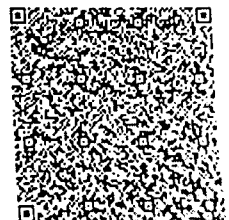
		Particulate Matter NOx	100 Mg/Nm ³ 300 mg/Nm ³ at 6 percent Dry o ₂
One Coal Fired Thermopack(10LAC CALORIES)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO ₂ Particulate Matter NOx	600 mg/Nm ³ at 6 percent Dry o ₂ 100 Mg/Nm ³ 300 mg/Nm ³ at 6 percent Dry o ₂
One D.G Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G Set(600KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 6 That after issuance of this letter, the consent to operate issued vide order no. 2021-2022/TCD/7279 dated 22/03/2022 shall become null and void.
- 7 That this consent to operate is valid for installation of machinery i.e. Warping machine:07, Indigo /sizing machine-01:04, Colour and Size kitchen Vessels (1500 Ltrs capacity):01, Second hand air let looms machine:114, Finishing machine:02, Fabric inspection cum cloth rolling machine:07, Warp tying machine:01, Heavy duty stitching:01, Heavy duty gas singing machine:03, Stenter :01, Merceriser:01, Peaching:01, Water softener, Rotary printing machine:01, Shrinking/finish range:02, Caustic recovery plant (100 KLD):01 Inspection folding machine:05.
- 8 That this consent to operate is being issued considering capital cost of project as Rs.145.57 Cr.
- 9 That total water consumption shall not exceed 560.00 KLD.

Page 3 of 8

Signature Not Verified

Digitally signed by Bhavenesh Mathur
 Date: 2024.02.15 10:54:13 IST
 Reason: SelfAttested
 Location:



59



86 Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Date: Feb 15 2024 10:52AM

Order No: 2023-2024/TCD/7754

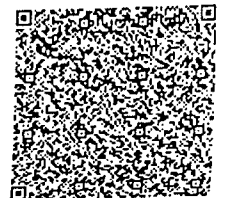
Unit Id : 33304

- 10 The this consent to operate is issued for complete plant. After issuance of this consent all the prior issued consent to operate will become infructuous.
- 11 That industry shall comply with all condition stipulated in CGWA NOC No. CGWA/NOC/IND/REN3/2023/7962 dated 20/06/2023 and set it renewed timely.
- 12 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).
- 13 That water meters shall be provided at the source of fresh water and water used for different purposes and record of same shall be maintained on daily basis.
- 14 That total quantity of trade effluent generation shall not exceed 485.0 KLD shall be treated in the ETP of 650 KLD capacity followed by three stage R.O. plant [1st stage RO plant 450 KLD & 2nd stage RO plant 150 KLD , RO plant 3rd stage-100 KLD] and MEE 50 KLD followed by ATFD 400 KLD capacity treated effluent shall be recycled/reused in the process completely.
- 15 That no treated/untreated trade effluent shall be utilized for plantation and discharged within or outside the premises.
- 16 That no treated/untreated trade effluent shall be discharged within or outside the premises under any circumstances and zero discharge condition shall be maintained all the time.
- 17 That RO reject shall be treated through MEE of adequate capacity followed by ATFD, so as to dry sludge to the level having moisture content less than 10 %.
- 18 The sludge (hazardous waste) / MEE salt generated from waste water treatment/residue from treatment of MEE shall have moisture content less than 10% at the time of storage & disposal.
- 19 That the Electromagnetic flow meter and PTZ cameras installed should confirm the following:-
 - (a) PTZ Camera(s) should cover the entire ETP area and all possible locations of outlets from the premises.
 - (b) The flow meter shall be installed at the point of effluent discharge from production plant/inlet of ETP and all outlets from ETP/RO/RO reject management system.
 - (c) If the distance between point of discharge from production plant and ETP is more than 50 m and conduit line is underground, then flow meters should be installed at both ends(discharge point and inlet of ETP).
 - (d)The Electromagnetic flow meter & PTZ cameras shall configure the parameters of OCMEMS with the State Board portal.
- 20 That unit will increase the number of flow meters and PTZ camera in consultation which RO and as per office order dated 13/08/2023 and submit action plan for same by 31/03/2024.

Page 4 of 8

Signature Not Verified

Digitally signed by Bhuvanesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:



60



Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

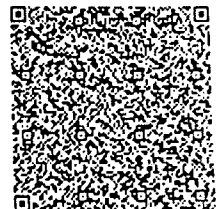
Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 22 That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.
- 23 That the industry shall maintained log book at ETP, R.O. plant & MEE and daily production of processed cloth should be recorded. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.
- 24 That industry shall provide separate energy metering device for ETP, R.O. plant & MEE and record of daily energy consumption (units) shall be maintained in log book.
- 25 That proper maintenance of ETP, R.O. plant & MEE shall be ensured and membrane of RO plant shall be replaced as and when required.
- 26 That trained/skilled operators/supervisors shall be employed to operate the ETP and RO plant.
- 27 That power supply to the production shall be so interlocked with the pollution control equipment so that in the event of non functioning of the pollution control equipment the production process stops automatically.
- 28 That the industry shall not use pet coke/F.O. or any other such fuel which is banned by any Court of Law, Hon'ble NGT and Govt. of Rajasthan.
- 29 That the industry shall maintain adequate air pollution control equipment's as well as stack of adequate height at all the sources of air emission so as to achieve the prescribed standards and air pollution control equipment's will be kept operational effectively whenever plant is operated.
- 30 That unit needs to upgrade PCM on Steam Generator and Thermopack as per Govt of India Notification dated 16.05.2023 to achieve standard by 15.05.2025.
- 31 That stack of adequate height and acoustic enclosure as per norm shall be maintained at D.G. set.
- 32 That adequate measures for rain water harvesting for artificial recharge of ground water shall be taken and maintained.

Signature Not Verified

Digitally signed by Bhavenesh
Mathur
Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:





Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695



Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

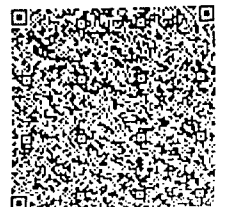
Unit Id : 33304

- 33 That safe and adequate infrastructure facility shall be provided and maintained as per the guidelines issued by the CPCB with the stack of air pollution sources so as to monitor stack emissions.
- 34 That the industry shall submit effluent sampling and air monitoring reports for stack emission and ambient air quality from laboratory recognized by MOEF or from RSPCB laboratory on payment basis on quarterly basis.
- 35 That provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 shall be complied and record of sludge generation and its disposal shall be maintained.
- 36 For controlling PM, SO₂ & NO_x specific trees to be planted in all possible space to maintain 33% green cover and industry shall submit compliance within 3 months.
- 37 The unit shall also explore the possibilities of planting Canna Plant (Keli) in their premises covering all possible spaces for absorbing accidental discharges /Leakages and industry shall submit compliance within 3 months.
- 38 Industry shall submit action plan for complying MOEF & CC dated 16/05/2023 within 30 days from issuance of consent.
- 39 That the industry shall ensure connectivity of PTZ camera and flow meter to the State Board server and achieve the desirable data transmission to the server before 15/03/2024, failing which bank guarantee submitted vide DD no. 648707 dated 14/02/2024 will be forfeited without any further notice.
- 40 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 41 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 42 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

Page 6 of 8

Signature Not Verified

Digitally signed by Bhivenesh
Malthur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:



62



Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No : 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

- 43 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 44 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 45 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 46 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.
- 47 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 48 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This Consent to Operate shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the Water Act and Air Act and to such other conditions as may, from time to time, be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of Consent to Operate and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

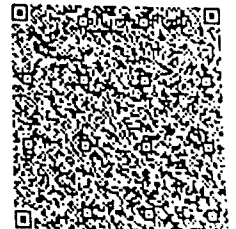
This bears approval of the competent authority.

Yours sincerely,

Group Incharge [TCD]

Signature Not Verified

Digitally signed by Bhavenesh
Mathur
Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:





1190 Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142

Order No: 2023-2024/TCD/7754

Date: Feb 15 2024 10:52AM

Unit Id : 33304

(A): Copy to:-

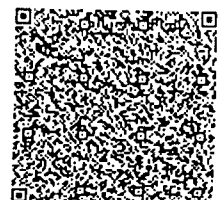
- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh
- 2 Master File.

Group Incharge[TCD]

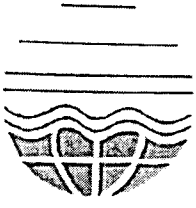
Page 8 of 8

Signature Not Verified

Digitally signed by Bhavenesh
Mathur
Date: 2024.02.15 10:54:13 IST
Reason: Self Attested
Location:



(4)



REGIONAL LABORATORY
RAJASTHAN STATE POLLUTION CONTROL BOARD
Near FCI Godown, Chanderia, Chittorgarh

RPCB/RLC/Chittorgarh /Water/Lab-09/06/- 2063 Date : 23/2/24

The Group Incharge (Textile)

Rajasthan Pollution Control Board,

Jaipur

Sub.: Regarding Water Analysis report of lab sample No. 1152-1153 of M/s Manomay
Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh

Sir,

With reference to above cited subject, please find enclosed herewith Water Analysis
report of lab sample No. 1152-1153 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera,
Tehsil- Gangrar, District-Chittorgarh for perusal and further needful action

Yours Sincerely

(Dr. G. K. Songara)

Lab Incharge

Enclose- As above

Copy to

1. Regional Officer, Rajasthan Pollution Control Board, Chittorgarh
2. M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-
Chittorgarh

Lab Incharge

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1152

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khora , Tehsil- Gangrar , District- Chittorgarh Collected from Water sample of Tube-well/Bore-well no 1 of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

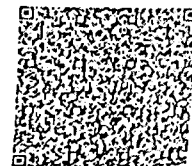
S. No.	Parameters	Result
1	pH	7.41
2	Total Suspended Solids mg/l	5
3	Chemical Oxygen Demand (COD) mg/l	21
4	Chloride as Cl mg/l	204
5	Sulphate as SO mg/l	168
6	Hardness (Total) as CaCO mg/l	568
7	Hardness (Calcium) as CaCO mg/l	436
8	Magnesium Hardness as CaCO mg/l	132
9	Calcium (Titrimetric) as Ca mg/l	176
10	Magnesium as Mg mg/l	32
11	Fluoride as F mg/l	1.42
12	Total Dissolved Solids mg/l	980
13	Conductivity at 25° C μ mho/cm	1237

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Signature valid

Digitally signed by Giriraj Kumar
Songara
Date: 2024.02.23 12:28:31 IST
Reason: Self Attested
Location:



FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 24)

Report No. : 1153

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Water sample of Tube-well/Bore-well no 2 of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

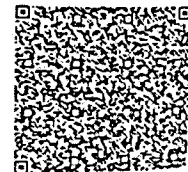
I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.12
2	Total Suspended Solids mg/l	9
3	Chemical Oxygen Demand (COD) mg/l	32
4	Chloride as Cl mg/l	228
5	Sulphate as SO mg/l	122
6	Hardness (Total) as CaCO mg/l	656
7	Hardness (Calcium) as CaCO mg/l	572
8	Magnesium Hardness as CaCO mg/l	84
9	Calcium (Titrimetric) as Ca mg/l	224
10	Magnesium as Mg mg/l	20
11	Fluoride as F mg/l	1.37
12	Total Dissolved Solids mg/l	1234
13	Conductivity at 25° C µmho/cm	1765

The condition of the seals, fastening and container on receipt was as follows : Intact
Signed This On 23/02/2024

Signature valid

Digitally signed by Giriraj Kumar
Songara
Date: 2024.02.23 12:26:25 IST
Reason: Self Attested
Location:



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 21/02/2024

MONITORED BY : Surya Pratap Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	7651	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise level monitoring near MEE plant of the unit	20/02/2024	70	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

24, 2:25 PM

Summary Report

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 21/02/2024

MONITORED BY : Surya Pratap Mccna, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	7652	Manomay Tex India Ltd., Tehsil:Gangrar District:Chittorgarh	Ambient noise level monitoring near top of the roof at ADM block	20/02/2024	68.8	ND



BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 7653


Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Villago -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring Near MEE Plant of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	28.2
2	Particulate Matter (PM ₁₀) µg/m ³	87
3	Sulphur Dioxide as SO ₂ ug/m ³	12.8

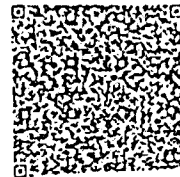
The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024


Dr Giriraj Kumar Songara
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Signature valid

Digitally signed by Giriraj Kumar
Songara
Date: 2024.02.23 19:29:43 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 7654

Report On : 23/02/2024

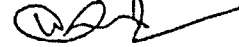
I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring Top of the roof at ADM Block Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	32.5
2	Particulate Matter (PM ₁₀) µg/m ³	91
3	Sulphur Dioxide as SO ₂ µg/m ³	11.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024



Dr Giriraj Kumar Songara

BOARD ANALYST

Rajasthan State Pollution Control Board

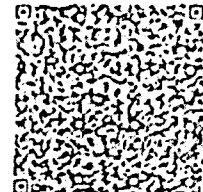
Regional Office Chittorgarh

Near FCI Godown, Chandena, Chittorgarh

Phone:01472-255077

Signature valid

Digitally signed by Giriraj Kumar
Songara
Date 2024.02.23 14:30:44 IST
Reason: Self Attested
Location



RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)

Report No. : 7655

Report On : 23/02/2024


I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Common stack of boiler (4TPH & 10TPH) attached bag filter (10TPH) & Thermopack (10 lac KCI/HR) attached with dust collector Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm	561

The condition of the seals, fastening and container on receipt was as follows : Intact

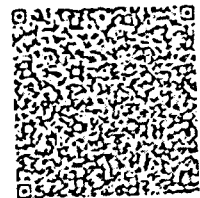
Signed This On 23/02/2024


Dr Giriraj Kumar Songara
BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Signature valid

Digitally signed by Giriraj Kumar
Songara
Date 2024.02.23 11:31:59 IST
Reason: Self Attested
Location





क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़

Email : ro.chl.torgarh@gmail.com Phone no : 01472-255077

क्रमांक : राप्रनिग/क्षे.का चित्तौड़/2023-24/जन.- /15 70-73 दिनांक: 06.12.23
शाखा प्रभारी (योजना)

राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर

विषय:- राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरो का खेड़ा में मनोमय टेक्स इण्डिया लिमिटेड डेनिम प्रोसेस हाउस उद्योग गैरकानूनी रूप से नियमों के विपरीत स्थापित होकर चला आ रहा है। जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आस-पास के कई कि.मी. क्षेत्र में रह रहे ग्रामवासियों, पशुधन, वन्यप्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाये जाने एवं दोषी व्यक्तियों के विरुद्ध कानूनी कार्यवाही करने बाबत।

संदर्भ:- मण्डल मुख्यालय का ई-मेल दिनांक 26.11.2023।

नहोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम-जोजरो का खेड़ा, तहसील-गंगरार, जिला-चित्तौड़गढ़ एक वृहद् लाल श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक-अ)। पूर्व में यदवू फैलाने की शिकायत के संदर्भ में उद्योग द्वारा दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालन किया जा रहा है। जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।

उक्त शिकायत के सत्यापन हेतु इस कार्यालय द्वारा शिकायत में वर्णित उद्योग मैसर्स मनोमय टेक्स (इण्डिया) प्रा. लि., ग्राम जोजरो का खेड़ा, तहसील गंगरार, जिला चित्तौड़गढ़ एवं आस-पास के क्षेत्र का निरीक्षण दिनांक 05.12.2023 को किया गया। निरीक्षण के दौरान उद्योग मैसर्स मनोमय टेक्स (इण्डिया) प्रा. लि., ग्राम जोजरो का खेड़ा, तहसील गंगरार, जिला चित्तौड़गढ़ पर्याप्त प्रदूषण नियंत्रण व्यवस्था स्थापित कर संचालित पाया गया एवं आस-पास के क्षेत्र में किसी भी प्रकार की गन्ध व जहरीली गैस महसूस नहीं की गई। (निरीक्षण प्रतिवेदन की प्रति संलग्नक- ब)

हाल ही में इस कार्यालय द्वारा उद्योग की परिवेशीय वायु गुणवत्ता, चिमनी की वायु गुणवत्ता व ध्वनि के स्तर की जाँच दिनांक 04.09.2023 व 12.10.2023 को की गई थी। विशेष रूप से Flue Gas Analyser की सहायता से सल्फर डाईऑक्साइड तथा नाईट्रोजन ऑक्साइड मॉनिटरिंग रिपोर्ट के अनुसार उद्योग की परिवेशीय वायु गुणवत्ता, चिमनी की वायु गुणवत्ता व ध्वनि का स्तर वायु प्रदूषक पैरामीटर व ध्वनि स्तर मानकों के अनुरूप पाये गये हैं। (प्रति संलग्नक- स)।

पूर्व में भी इसी प्रकार की शिकायतें उक्त उद्योग के विरुद्ध इस कार्यालय में प्राप्त हुई हैं। इसी क्रम में उद्योग का समय-समय पर निरीक्षण व वायु गुणवत्ता की जाँच की जाती रही है। गत वर्ष उक्त शिकायतों के संदर्भ में जिला कलक्टर, चित्तौड़गढ़ के निर्देशानुसार इस कार्यालय द्वारा जाँच की गई। जाँच के दौरान उद्योग पर्याप्त प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम संचालित पाया गया। (जिला कलक्टर, चित्तौड़गढ़ को प्रेषित पत्र की प्रति संलग्नक- द)

पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू-रूपांतरण के सम्बन्ध में मण्डल मुख्यालय पत्र दिनांक 01.02.2022 द्वारा निदेशक एवं संयुक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया जा चुका है। (प्रति संलग्नक- य)

उल्लेखनीय है कि पूर्व में उद्योग के सम्बन्ध में माननीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919 ऑफ 2020, ग्रामवासी जोजरो का खेडा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:- "*It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly*". (आदेश की प्रतिलिपि प्रति संलग्नक- र)

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्नक:-उपरोक्तानुसार

(आशीष कुमार वौरासी)
क्षेत्रीय अधिकारी

प्रतिलिपि:-

1. जिला कलक्टर, चित्तौड़गढ़ को सूचनार्थ सादर प्रेषित है।
2. प्रभारी अधिकारी (पी.सी.वी) राप्रनिम, जयपुर को सूचनार्थ सादर प्रेषित है।
3. प्रभारी अधिकारी (टेक्सटाईल) राप्रनिम, जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongri, Jaipur.
 Phone: 0141-5159802 EPBAX: 5159600, 5159699 Fax: 5159694-97
 www.rpcb.nic.in email: tcd.rpcb@gmail.com

दिस-43) रा.प्र.नि.मं. / टेक्सटाईल / 177

संयुक्त शासन सचिव,
 पर्यावरण विभाग,

दिनांक:- 11/7/22

विषय:- राजस्थान जिला चित्तौडगढ की तहसील गंगारार के ग्राम जोजेरो का खेडा में स्थित मैसर्स मनोमय टेक्स इण्डिया लि. के गैर कानूनी रूप से स्थापित पूर्ण रूप से प्रदूषित रेडकैटेगरी के वृहद उद्योग के संपरिवर्तन आदेशों की शर्तों की जांच कर कानूनी कार्यवाही कराने बाबत।

संदर्भ:- आपका पत्र क्रमांक प.2(9) पर्या/2016 पार्ट-3 दिनांक 09.07.2021

आपका पत्र के संदर्भ में लेख है कि मैसर्स मनोमय टेक्स इण्डिया लि. को पर्यावरण विभाग द्वारा जारी किया गया है। सक्षम अधिकारी द्वारा भूमि का उपयोग प्रयोजनार्थ भू-रूपान्तरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1986 के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गयी है। चूंकि आपका पत्र पर्यावरण विभाग की जांच कर कानूनी कार्यवाही करने के संदर्भ में प्राप्त हुआ है जो कि पर्यावरण विभाग के क्षेत्र अधिकार में आता है। इस संबंध में कोई जानकारी चाहिए हो तो उसे पर्यावरण विभाग से प्राप्त की जानी अपेक्षित है।



भवदीय,

-sd-
 (आनन्द मोहन)
 सदस्य सचिव

1. प्रमुख विशेषाधिकारी, मुख्यमंत्री कार्यालय को सूचनार्थ प्रेषित है।
 2. क्षेत्रीय अधिकारी, रा.प्र.नि.मं., चित्तौडगढ।

वशिष्ट पर्यावरण अभियन्ता (टेक्सटाईल)

राजस्थान सरकार
कार्यालय जिला कलक्टर, चित्तौड़गढ़

क्रमांक: सतर्कता / विविध / 2022 / 676
प्रेषिति,

दिनांक:- 4/7/2023

संभागीय आयुक्त,
उदयपुर संभाग
उदयपुर

विषय:- राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरों का खेडा में मनोमय टेक्स इण्डिया लिमिटेड डेनीम प्रोसेस हाउस उद्योग गैर-कानूनी रूप से नियमों के विपरीत स्थापित होकर चल रहा है जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आसपास के कई किमी० में रह रहे ग्रामवासियों, पशुधन, वन्य प्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाए जाने एवं दोषी व्यक्तियों के विरुद्ध कानूनी कार्यवाही करने वायत्।

प्रसंग:-आपका पत्रांक/एफ 10(9)1/राज/विविध पत्रा./2022/3401 दिनांक 17.11.2022

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र से प्रार्थीगण श्री मांगीलाल, श्री बद्रीलाल पिता स्व. श्री चुवा रेवारी व ग्रामवासियान ग्राम रायपुरिया तहसील गंगरार द्वारा माननीय मुख्यमंत्री महोदय को संवोधित प्रार्थना पत्र की प्रति प्रेषित कर जांच की जाकर नियमानुसार/विधि सम्मत कार्यवाही हेतु निर्देश दिये गये हैं।

इस पर कार्यालय हाजा के पत्रांक/विकास/प.6(2-1)2022/689 दिनांक 28.10.2022 एवं पत्रांक/सतर्कता/विविध/2022/720 दिनांक 29.11.2022 से प्रकरण जांच अधिकारी क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ को नियुक्त किया जाकर सप्ताह में किसी भी दिवस को निर्धारित समय अन्तराल पर 2 से 3 बार उद्योग का आकस्मिक निरीक्षण कर उद्योग से निकलने वाली गैसों के नमूने एकत्र कर उत्सर्जित गैसों के वायुमण्डल प्रदूषण मानकों के निर्धारित मापदण्डों के अनुरूप होने की जांच करने एवं उक्त उद्योग की स्थापना के संबंध में उद्योग प्रबंधक द्वारा उद्योग स्थापित करने हेतु नियमानुसार आवश्यक सहमति प्राप्त कर उद्योग स्थापित किया गया है अथवा नहीं? इस बाबत रिपोर्ट प्रेषित किये जाने के निर्देश दिये गये।

मनोमय टेक्स इण्डिया लिमिटेड की ओर से विस्तृत प्रत्युत्तर गय रिकॉर्ड्स प्रस्तुत किया गया जिसे भी रिकॉर्ड पर लिया गया।

क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पत्रांक/राप्रनिम/क्षे. का चित्तौड़/जन-11/1512 दिनांक 26.12.2022 से जांच रिपोर्ट इस कार्यालय को प्रेषित की गई। क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ से प्राप्त जांच प्रतिवेदन के आधार पर प्रकरण में तथ्यारमक प्रतिवेदन निम्नानुसार प्रेषित है।

- मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, ग्राम-जोजरों का खेडा तहसील गंगरार, जिला चित्तौड़गढ़ एक वृहद लाल (Red) श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें

A

- कपड़े की प्रोरोसिंग का कार्य किया जाता है। उक्त उद्योग राज्य गण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है।
- उद्योग द्वारा क्षेत्र में बदबू फैलाने की शिकायत के संदर्भ में उद्योग दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालित है, जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।
 - क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा शिकायत प्रार्थना-पत्र के सत्यापन के संबंध में दिनांक 05.12.2022 को उद्योग का औद्योगिक निरीक्षण किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।
 - शिकायत प्रार्थना-पत्र में वर्णित बदबू फैलाने संबंधित विन्दु के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा उद्योग के आस-पास के क्षेत्र का निरीक्षण दिनांक 06.12.2022 सायंकाल को किया गया। निरीक्षण के दौरान किसी भी प्रकार की बदबू क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा महसूस नहीं की गई।
 - अद्योहस्ताक्षरकर्ता के निर्देशानुसार शिकायत में वर्णित विन्दुओं के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पुनः उद्योग का निरीक्षण एवं उद्योग की परिवेशीय वायु, चिमनी गुणवत्ता व ध्वनि स्तर की जांच दिनांक 08.12.2022 को की गई। मॉनिटरिंग रिपोर्ट के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये।
 - अद्योहस्ताक्षरकर्ता के निर्देशानुसार शिकायत में वर्णित विन्दुओं के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पुनः उद्योग का निरीक्षण दिनांक 12.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।
 - क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा शिकायत में वर्णित विन्दुओं यथा जहरीली गैसों छोड़ने इत्यादि के सत्यापन हेतु पुनः उद्योग का निरीक्षण एवं उद्योग की चिमनी गुणवत्ता की जांच विशेष रूप से Flue Gas Analyser की सहायता से दिनांक 19.12.2022 को की गई। मॉनिटरिंग रिपोर्ट के अनुसार चिमनी में सल्फर डाई ऑक्साइड तथा नाईट्रोजन ऑक्साइड के स्तर मानकों के अनुरूप पाये गये।
 - क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा अवगत कराया गया कि पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू-रूपांतरण के सम्बंध में राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के पत्रांक/एफ.5 (टेक्स-43)रा.प्र.नि.मं./टेक्सटाईल/3171 दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया गया है।
 - क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा अवगत कराया गया कि पूर्व में उद्योग के सम्बंध में गानगीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919/2020 ग्रामयासियान जोजरों का खेड़ा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:- "It was urged that the land conversion has been made illegally. It was made long

AM

back in the year 2005. In our opinion, conversion could not be questioned belatedly”.


शिकायत प्रार्थना-पत्र के संबंध में विशेष कथन:-

इस उद्योग के विरुद्ध आस-पास के ग्रामवासियान एवं अन्य द्वारा विगत 3 वर्षों में क्षेत्रीय कार्यालय, राजस्थान प्रदूषण नियंत्रण मण्डल चित्तौड़गढ़ को विभिन्न माध्यमों यथा राजस्थान सम्पर्क पोर्टल, जनसुनवाई, मुख्यमंत्री कार्यालय व व्यक्तिगत रूप से शिकायतें प्राप्त हुई हैं। उक्त शिकायतों के संबंध में क्षेत्रीय कार्यालय एवं राजस्व विभाग द्वारा की गई जांच के दौरान यह पाया गया है कि उद्योग में पर्याप्त जल एवं वायु प्रदूषण नियंत्रण उपाय स्थापित किये हुये हैं। दुर्गन्ध के संबंध में प्रदूषण नियंत्रण मण्डल द्वारा कोई मानक निर्धारित नहीं है फिर भी उद्योग परिसर में दुर्गन्ध रोकने हेतु ऑडोर कन्ट्रोल सिस्टम भी स्थापित होकर संचालित है। समय-समय पर राजस्थान प्रदूषण नियंत्रण मण्डल द्वारा परिवेशीय वायु (Ambient air) ध्वनि स्तर (Noise level) तथा भू-जल (Ground water) नमूने प्रदूषण नियंत्रण मण्डल गाईडलाईन के अनुसार लिये जाते हैं। यदि इनमें कोई भी प्रदूषण नियंत्रण मण्डल की गाईडलाईन का उल्लंघन पाया जाता है तो उद्योग के विरुद्ध कार्यवाही की जाती है। इस प्रकरण में वायु एवं जल प्रदूषण के संबंध में किसी प्रकार से कोई उल्लंघन जांच उपरांत नहीं पाया गया है। इसके साथ ही जिला कलक्टर कार्यालय में भी विभिन्न माध्यमों से शिकायत प्राप्त हुई है। इन शिकायतों की विभिन्न विभागों राजस्व विभाग, स्वास्थ्य विभाग, पशु चिकित्सा विभाग एवं प्रदूषण नियंत्रण मण्डल द्वारा जांच/अनुसंधान किया गया है। इन विभागों/अधिकारियों द्वारा की गई जांच रिपोर्ट में मानव स्वास्थ्य पर कोई प्रतिकूल प्रभाव या पशुधन को कोई हानि होना जाहिर नहीं होता है। इस उद्योग के संपरिवर्तन आदेश को माननीय उच्चतम न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यायालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरिवर्तन आदेश पर इतने विलम्ब से सवाल नहीं उठाये जा सकते।

अतः समय-समय पर की जा रही शिकायतों एवं जांच रिपोर्ट से शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरुद्ध होने वाली शिकायतें उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जांच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नहीं आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रान्वेषण अनुसंधान की आवश्यकता हो। वर्तमान में उद्योग राजस्थान प्रदूषण नियंत्रण मण्डल से वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authoriztion) प्राप्त कर संचालित है।

अतः उक्तानुसार तथ्यात्मक प्रतिवेदन अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्न:- उक्तानुसार।


जिला कलक्टर
चित्तौड़गढ़



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
 Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
 Helpline No. - 0141-2716877



No.F14(5)Adm./RSPCB /Plg./V-3/Part File 2975 - 2978

Date: 29-12-23

Regional Officer,
 Regional Office, RSPCB,
 Alwar/Balotra/Bharatpur/Bhiwadi/Bhilwara/
 Bikaner/Chittorgarh/Jaipur(South)/Jaipur(North)/
 Jodhpur/Kishangarh/Kota/Pali/Sikar/Udaipur/
 Bundi/Hanumangarh/Jaisalmer/Sirohi/Jhalawar
 /Sawai Madhopur/Jhunjhunu/Rajsamand/
 Banswara/Nagaur.

Subject:- Clarification regarding requirement of land conversion in case of sector specific guidelines issued by the State Board.

Ref.:- State Board order no. F12(5-Adm)RPCB/Gen/1693-1702 dated 28.08.2023.

Sir/ Ma'am,

The State Board vide order dated 28.08.2023 has issued checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases), wherein requirement of taking land conversion documents has been done away with.

Previously, the State Board has issued sector specific guidelines such as Hotels/ Marriage Gardens/Restaurant/Banquet Halls, Stone Crushers and Mineral Grinding, etc. wherein documents related to land conversion were mandatory.

To avoid any confusion and to keep parity, it is hereby clarified that in accordance with checklist of documents issued on 28.08.2023, land conversion documents shall not be insisted upon even when State Board had issued sector specific guidelines stating that land conversion documents were mandatory.

In view of above, all Regional Officers are directed to process consent applications in accordance with checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases) issued dated 28.08.2023.

(Prema Lal)

Chief Environmental Engineer

Date:

F14(5)Adm./RSPCB /Plg./

Copy forwarded to following for the information and necessary action:

1. P.S to Chairperson, RSPCB, Jaipur.
2. Sr. P.A to Member Secretary, RSPCB, Jaipur.
3. All Group In-charges, RSPCB, Jaipur.

Signature valid

RajKajNet



Digitally signed by Prema Lal Raigar
 Designation: Chief Environmental
 Engineer
 Date: 2023.12.29 11:10:46 IST
 Reason: Approved



Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

F.12 (5-Adm) RPCB/Gen/ 1693-1702

Date: 28/8/23

Order

Checklist of Documents to be submitted with the application of Consent to Establish and Consent to Operate under the Water Act, 1974, and Air Act, 1981 (except for acknowledgment cases)

In supersession of office order no. F.12 (PSC-1) RPCB/Gen/1297-1330 dated 01/07/2021 regarding the checklist of documents, required to be uploaded/submitted while applying for Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the checklist of documents to be submitted with the application for Consent to Establish and Consent to Operate under Water Act and Air Act, except for acknowledgment cases, is revised as under:

1. General checklist of documents to be submitted/uploaded while applying for Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'A'
2. General checklist of documents to be submitted/uploaded while applying for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'B'
3. Format of Self-Certificate for Consent to Establish to be submitted on the letterhead – Annexure 'C'
4. Format of Self-Certificate for Consent to Operate to be submitted on the letterhead – Annexure 'D'
5. Feasibility Report on Pollution Control Measures – Annexure 'E'
6. Format for the Certificate of Capital Investment – Annexure 'F'
7. Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels – Annexure "G (I&II)"

This bears the approval of the competent authority.

(Vijai N.)

Member Secretary

F.12 (PSC-1) RPCB/Gen/1693-1702

Date: 28/8/23

Copy to following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. PA to Member Secretary, RSPCB, Jaipur.
3. Chief Environmental Engineer, RSPCB, Jaipur
4. CSO / CAO / HOO, RSPCB, Jaipur

Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

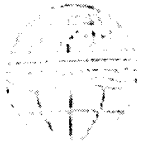
5. Group In-Charge, CD & PDF / E-Waste/ Hazardous Waste/ OGM / HBC/ CPP / Plastic/ ITS / Pre-Screening / Textile / Liquid Waste/ Planning / Legal / VTR /Mines & SCMG-DS/ MUID / Project & IEC / RTI/ BMW/ MSW RSPCB, Jaipur.
6. Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Banswara/ Bharatpur/ Bhilwara/Bhiwadi/ Bikaner/ Bundi/ Chittorgarh/ Hanumangarh /Jaipur (North)/ Jaipur (South)/ Jaisalmer/ Jhalawar / Jhunjhunu/ Jodhpur/ Kishangarh/ Kota/ Nagaur/ Pali/Rajsamand/ SawaiMadhopur / Sikar/ Sirohi /Udaipur.
7. Group In-charge (ITS), RSPCB, Jaipur – to upload on the State Board's website.
8. Master File

Member Secretary

Signature valid

Digitally signed by N.V. Jai
Designation: Member Secretary
Date: 2023.08.28 15:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600



Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rjpcb.nic.in
Helpline No.: 0141-2716877

Annexure – A

General checklist of documents to be submitted/uploaded with the application for Consent to Establish under the Water Act, 1974 and/or Air Act, 1981 with the applicable fee

1.	Registration from Registrar of Companies/ Partnership Deed/ Undertaking affirming proprietorship
2.	Power of attorney or letter of authority in favor of the applicant.
3.	Document of land/ building ownership/ rent agreement/ authorization for intended use/ Mining Lease Deed / Short Term Permit for mining
4.	Project cost detail certified by Chartered Accountant
5.	Feasibility report on pollution control measures
6.	Environmental Clearance under EIA notification, 2006 and/ or application submitted for obtaining Environment Clearance, wherever applicable
7.	Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities Building, Construction, Group Housing/ Hotels
8.	CETP membership letter for CETP connected units

Signature valid

Digitally signed by N.V.rai
Designation: Member Secretary
Date: 2023.08.28/18:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600



Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure – B

General checklist of documents to be submitted/uploaded with the application for Consent to Operate under the Water Act, 1974, and/or Air Act, 1981 with the applicable fee

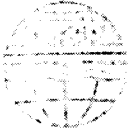
1.	Power of attorney or letter of authority in favor of the applicant.
2.	Latest certificate of Chartered Accountant in the prescribed format.
3.	NOC from Central Ground Water Authority, if applicable
4.	Environmental Clearance under EIA notification, 2006, if applicable
5.	Membership of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTDF) / Self-declaration to the effect that no CBMWTDF exist within 150 km radius of the HCF, if applicable (Health Care Facilities)

Signature valid

Digitally signed by N. V. Jai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





110
Rajasthan State Pollution Control Board
Headquarter, J. Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpnpcb.nic.in
Helpline No.: 0141-2716877

Annexure -C

Performa for Certification on letter head for Consent to Establish

I (name and designation) S/o age
R/o do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. (name & address of facility)
2. That I (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service* is Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed KLD and KLD respectively. The mode of disposal shall be (or trade effluent) and (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That ground water shall not be abstracted to fulfil the water requirement of the industry/ project/ activity/ Health Care Facility/ service*. therefore NOC from Central Ground Water Authority (CGWA) for abstraction of ground water is not required.
11. That being Micro/Small Enterprise drawing ground water less than 10 KLD, the project is exempted from seeking NOC for abstraction of ground water as per provisions of the latest guidelines issued by CGWA dated 24.09.2020.
12. That the proposed project/ activity/ mines is not covered under schedule of EIA Notification, 2006/ Araveli Notification, 1992.
13. ** That the proposed mines/ project is covered under EIA Notification 2006. However it does not require clearance for National Board for Wildlife. The copy of certificate obtained from concerned Deputy Conservator of Forest is attached. (only for the project/ industry/ activity/ mines covered under schedule of EIA Notification 2006)
14. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989. therefore, preparation of Onsite/Offsite Emergency Plan is not required.
15. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
16. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
17. That all orders and directions issued by the Board from time to time, shall be complied with,

(* Strike out, whichever is not applicable).

(** wherever applicable)

Signature of
Member/Secretary

Digitally signed by N.V. Jai
Designation, Member, Secretary
Date: 2023.08.28.19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure- D

Performa for Certification on letter head for Consent to Operate

I (name and designation) S/o age
 R/o do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. (name & address of facility)
2. That I (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service* is Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed KLD and KLD respectively. The mode of disposal shall be (or trade effluent) and (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
11. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
12. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
13. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).

(** wherever applicable)

(Signature of
 Owner/ Director / Proprietor)

Signature valid

Digitally signed by N.V.rai
 Designation: Member Secretary
 Date: 2023.08.28 17:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Feasibility Report on Pollution Control Measures

1	Introduction about the project including project cost
2	Location including co-ordinates
3	Raw materials, product and by-products (if any) alongwith quantities
4	Process of Manufacture (detailed) alongwith flow sheet of manufacturing process and indicating point of generation of waste water/ air emission/ solid waste/ hazardous waste
5	Material balance study.
6	Water demand (Process wise)- a. Total water consumption b. Fresh water c. Recycled water d. Source of water
7	Water balance
8	Quantity of waste water generated (process wise) and its characteristics.
9	Details of treatment of waste water alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
10	Details of treatment of sewage alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
11	Quantity and quality of gaseous emissions from each stack. Pollution control measures proposed to be adopted with complete engineering design.
12	Hazardous waste generation, its characteristics, quantity, mode of storage, treatment and disposal.
13	Solid waste generation its characteristic quantity, mode of storage, treatment and disposal.
14	Time schedule for implementation of the pollution control schemes (Air & Water)
15	Total capital cost on pollution control system along with the operation and maintenance cost.

Signature valid

Digitally signed by N.V.rai
Designation: Member Secretary
Date: 2023.08.28.19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure-F

(To be submitted in original on letter head of Chartered Accountant/ person authorized to audit & sign balance sheets/audited accounts)

Certificate of Capital Investment

This is to certify that the total capital investment (Without depreciation) made by the project proponents M/s for the project situated at as at the end of the financial year i.e. 31st March of financial year 20.... or as on* is Rs. The details of investment in various subheads are as follows

S. No.	Item	Investment
1.	Land	
2.	Building	
3.	Plant & Machinery	
4.	Miscellaneous Assets	
	Total	

(* Strike out, whichever is not applicable)

Signature & Seal:
 Name:
 Designation:
 Name of CA Firm:
 Registration Number:

Note:

- (1) In case of Limited company (public/private) or partnership firm please enclose copy of latest balance sheet.
- (2) In case of the project or any item of the project is taken on lease or on rent investment will include the cost of the item/project incurred by the owner/ lessor.
- (3) The certificate is to be signed by the Chartered Accountant/ person authorized to audit & sign balance sheets/ audited accounts.

Signature valid

Digitally signed by N.V. Jai
 Designation: Member Secretary
 Date: 2023.08.28 19:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board
Headquarter, J. Institutional Area, Jhalana Doongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rtpcb.nic.in
Helpline No.: 0141-2716877

Annexure-G (I)

Certificate/ Building plan approved by the competent authority or
map certified by a registered architect, in case of Health Care Facilities/ Building,
Construction, Group Housing/ Hotels

To be filled by the Applicant/Authorised Person

I Son/Daughter of Shri age years.
resident ofneeds consent to establish/ operate from RSPCB for
.....

I hereby certify that :

- i) Land on which this unit is proposed to established/operated is legally owned by the Applicant.
- ii) Applicant is in possession of this land and no court case or acquisition proceeding related to this land is pending.
- iii) Applicant shall construct the building on this land as per prevalent byelaws and on the basis of map approved by the registered Architect keeping due provision for set back, parking etc.
- iv) Applicant while constructing the building, shall follow all byelaws and would be responsible for any violation therein.

Date:

(Signature)

Signature valid

Digitally signed by N.V.rai
Designation: Member Secretary
Date: 2023.08.28 10:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600





Rajasthan State Pollution Control Board
 Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
 Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
 Helpline No.: 0141-2716877

Annexure-G (II)

**Certificate/ Building plan approved by the competent authority or
 map certified by a registered architect, in case of Health Care Facilities/ Building,
 Construction, Group Housing/ Hotels**

To be filled by Registered Architect

Ison/daughter of Shri having office
 residence at certify that:-

1. I am Architect duly registered with Council of :
 Architecture and my registration no. is
2. This certificate is related to land, detail of
 which is given as under:
 - i) Plot No. :
 - ii) Name of Scheme :
 - iii) Area :
 - iv) Dimensions :
 - v) Road width :
3. Proposed set back :
 - i) Front :
 - ii) One side :
 - iii) Second side :
 - iv) Back :
4. Proposed height of the building
5. If a building is already constructed:
 - i) Gross built-up area of all storeys :
 excluding prescribed set back
 - ii) Area of construction in the set back :
 against the byelaws, which is proposed to
 be removed
6. Gross built up area (of all storeys) :
7. No. of storeys proposed :
8. Proposed parking : Four wheelers..... Two wheelers.....
9. Rainwater harvesting : Proposed/Not proposed
10. Plantation : Proposed/Not proposed

I hereby certify that this Certificate and attached Buildings Plan has been prepared under the prevalent byelaws and nothing has been hidden/concealed while preparing this certificate and Building Plan.

Enclosed: Certified Building Plan

Signature valid
 (Registered Architect)

Digitally signed by N.V. Jai
 Designation: Member Secretary
 Date: 2023.08.28/19:09:15 IST
 Reason: Approved

RajKaj Ref No. : 4613600



BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 656/2018

IN THE MATTER OF :

Residents of Village Jojro Ka Kheda
Vs.
State of Rajasthan

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

Date and Remarks	Orders of the Tribunal
<p>Item No. 06</p> <p>October 09, 2018</p> <p>R</p>	<p>1. Proceedings have been initiated in this matter on a letter alleging that <i>M/s Manomya Tax India Ltd.</i> is creating pollution by its processes in Village Jojaro, Tehsil Gangrar, District Chittorgarh, Rajasthan. The processes are creating toxic gases adversely affecting the air quality and health of the inhabitants. In spite of several representations, the authorities have failed to take action.</p> <p>2. In view of above, we direct a joint team of Rajasthan State Pollution Control Board and the SDM Chittorgarh to visit the site and take appropriate action in accordance with law. The joint team may also hear the inhabitants of the area.</p> <p>3. A copy of this order be sent by e-mail to the State Pollution Control Board which will be the nodal agency. The Rajasthan State Pollution Control Board may in turn inform the SDM Chittorgarh.</p> <p>4. A copy of the action taken report be furnished to this Tribunal within one month from the date of receipt of copy of this order by e-mail at filing.ngt@gmail.com.</p> <p>5. To consider the report which may be received in pursuance of the above directions, the matter may be listed</p>

<p>Item No. 06</p> <p>October 09, 2018</p> <p>R</p>	<p>on 23.01.2019.</p> <p>6. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010.</p> <p>....., CP (Adarsh Kumar Goel)</p> <p>....., JM (Dr. Jawad Rahim)</p> <p>....., JM (S.P. Wangdi)</p> <p>....., EM (Dr. Nagin Nanda)</p> <p>09.10.2018</p>
---	--

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 656/2018

Residents of Village Jojro Ka Kheda

Applicant(s)

Versus

State of Rajasthan

Respondent(s)

Date of hearing: 24.01.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s):

Mr. J.K. Chaudhary, Advocate

For Respondent (s):

Mr. Saurabh Rajpal, Mr. Prabhat Kumar Rai,
Advocates for RSPCB and State

ORDER

The issue for consideration is the pollution caused by M/s Manomya Tax India Ltd. in District Chittorgarh, Rajasthan.

A joint team of Rajasthan State Pollution Control Board (RSPCB) and the SDM, Chittorgarh was directed to furnish a factual report in the matter vide order dated 09.10.2018.

Accordingly, a report has been forwarded by the RSPCB by e-mail dated 22.01.2019 based on interaction with the inhabitants recommending as follows:

"11. Recommendations:- In light of contents of the inspection of the unit and hearing of nearby inhabitants, it is recommended that:-

1. Revenue Authority may address the issue related to the distance of abadi from unit in accordance with prevailing revenue laws in expeditious manner.
2. After receiving the report of Health survey of Villagers as well as animals of Jojro Ka Kheda by authority

- a. That industry may be directed to upgrade pollution control measure with Stack as bag Filter and Wet Scrubber in addition to existing Dust Collector and Air Pre Heater.
- b. That industry may be directed to install odor control system for Odour pollution and its control viz. "Nozzles, sprayers and atomizers that spray ultra-fine particles of water or chemicals can be used along the boundary lines of area sources to suppress odours."

We do not find any reason not to accept the report. Accordingly, the same is accepted.

We direct the Revenue Authority and the industrial unit concerned to comply with the recommendations within one month. RSPCB will be at liberty to take further action on receiving the health survey report, results of stack, ambient air monitoring and ground water monitoring and furnish a further action taken report within one month by e-mail at ngt.filing@gmail.com

The RSPCB may also examine the issue of siting of the industry in question after ascertaining the facts.

The applicant will be at liberty to put forward his case to the RSPCB which may be looked into.

The application is disposed of.

List for consideration of the report on 02.04.2019

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 656/2018

Residents of Village Jojro Ka Kheda

Applicant(s)

Versus

State of Rajasthan

Respondent(s)

Date of hearing: 16.04.2019

CORAM:
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s): Ms. Priyanka Swami, Mr. Rajneesh Kumar, Mr. J.K. Chaudhary, Advocates

For Respondent (s): Mr. Nishant Awana, Advocate

ORDER

1. Proceedings were initiated on the basis of a letter alleging that Ms Manomya Tax India Limited, District Chittorgarh was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and health of the inhabitants.
2. Vide order dated 09.10.2018, a joint team of Rajasthan State Pollution Control Board (RSPCB) and the SDM, Chittorgarh was directed to furnish a factual report in the matter.
3. Accordingly, a factual report was furnished on 22.01.2019 which was considered on 24.01.2019 by the Tribunal. The Tribunal noted the recommendations, particularly regarding receiving of report on health survey, stack analysis, ambient air monitoring and ground water monitoring. The report was accepted and RSPCB was given liberty to

take further action in the matter and also consider the issue of siting of the industry.

4. A report dated 01.04.2019 has been received from the District Collector, Chittorgarh which hardly deals with the relevant issue. No further report has been received from the RSPCB on the issues of health survey, stack analysis, ambient air monitoring and ground water monitoring.
5. In view of above, we direct the RSPCB to take further appropriate action after considering the report of health survey, result of stack analysis, ambient air monitoring and ground water monitoring, in accordance with law. It will also be open to the RSPCB to consider the question whether the industry in question is as per siting criteria.

The application is disposed of.

Adarsh Kumar Goel, CP

Dr. Satyawan Singh Garbyal, EM

April 16, 2019
Original Application No. 656/2018
DV

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 27/2019

IN

O. A. No. 656/2018

(I.A. No. 441/2019)

Residents of Village Jojro Ka Kheda

Applicant(s)

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 01.08.2019

CORAM:

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Mr. Vivek R. Mohanty and Ms. Priyadarshini
Patnaik, Advocates

ORDER

Proceedings were initiated on the basis of a letter alleging that M/s Manomya Tax India Limited, District Chittorgarh, Rajasthan was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and the health of the inhabitants.

The Tribunal considered the matter on 16.04.2019 in the light of a report received from the joint Committee of Rajasthan State PCB and SDM, Chhittorgarh. The Tribunal directed the State PCB to take further action after considering the report on health survey, results of stack analysis, ambient air monitoring and ground water monitoring.

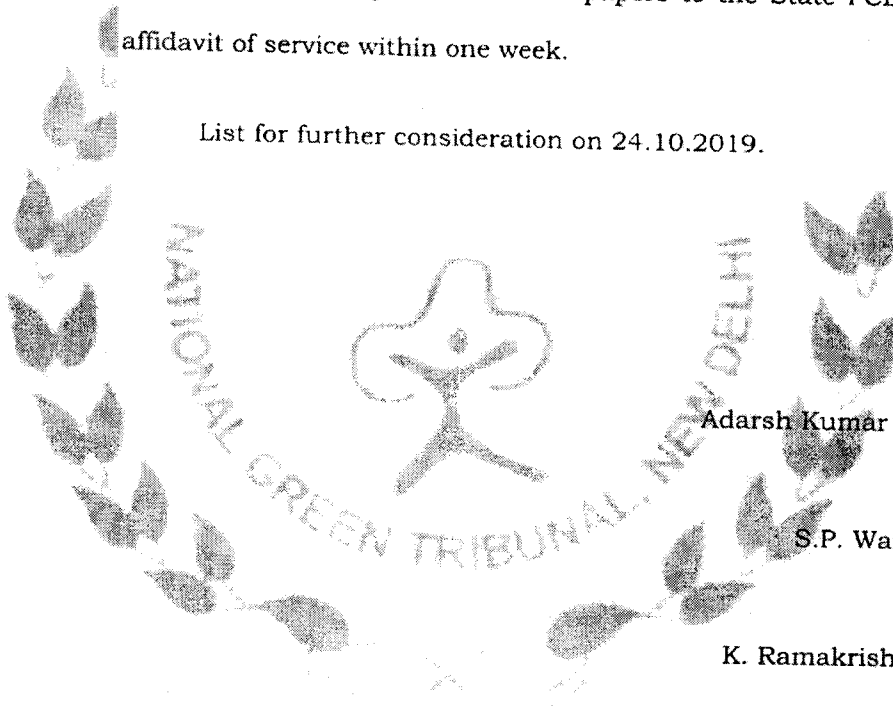
This application alleges that the State PCB has not taken further action in terms of the above direction.

Before considering the matter further, we find it necessary to require a factual and action taken report in the matter from the State PCB. The report be furnished to this Tribunal within one month by e-mail at judicial-ngt@gov.in.

A copy of this order be sent to State PCB by e-mail.

Applicant may furnish set of papers to the State PCB and file affidavit of service within one week.

List for further consideration on 24.10.2019.



Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 1, 2019
Execution Application No. 27/2019
IN
O. A. No. 656/2018
(I.A. No. 441/2019)
A

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 27/2019

IN

O. A. No. 656/2018

(I.A. No. 441/2019)

(With report dated 19.09.2019)

Residents of Village Jojro Ka Kheda

Applicant(s)

Versus

State of Rajasthan & Ors.

Respondent(s)

Date of hearing: 24.10.2019

CORAM:

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant (s):

Mr. Vivek R. Mohanty, Advocate

For Respondent(s):

Mr. Adhiraj Singh, Advocate for RSPCB

ORDER

Proceedings were initiated on the basis of a letter alleging that M/s Manomya Tax India Limited, District Chittorgarh, Rajasthan was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and the health of the inhabitants.

further action after considering the report on health survey, results of stack analysis, ambient air monitoring and ground water monitoring.

The matter was thereafter considered on 01.08.2019 in an Execution Application upon which a factual and action taken report was required to be furnished.

Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.

In view of the above, no further order is necessary.

The application is disposed of.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 24, 2019
Execution Application No. 27/2019
IN O. A. No. 656/2018
(I.A. No. 441/2019)
AK

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1919 OF 2020

RESIDENT OF VILLAGE JOJRO KA KHEDA

Appellant(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

O R D E R

Heard learned counsel for the parties.

It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.

Other submission raised is that RIICO has not granted NOC. However, statement has been made by learned counsel for the respondent No.4-caveator that RIICO has granted permission later on. Statement is placed on record.

In view of the aforesaid, we are not inclined to make any interference in the impugned order passed by the Tribunal. However, in future, pollution may not be caused by the functioning of the industry. As such, we direct periodical checks to be made by the Pollution Control

Signature Not Verified
Date: 20/07/17
Page: 105

Board and tri-monthly report be submitted for 1 year to the National Green Tribunal to monitor whether pollution is being caused or not. The appeal is disposed of with the aforesaid direction.

Pending applications, if any, stand disposed of.

.....J
(ARUN MISHRA)

.....J
(S. ABDUL NAZEER)

.....J
(INDIRA BANERJEE)

New Delhi
July 10, 2020

ITEM NO.2

Virtual Court 3

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

(IA No. 34585/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 34586/2020 - EXEMPTION FROM FILING O.T. AND IA No. 34584/2020 - STAY APPLICATION)

Date : 10-07-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s)

Mr. Jaideep Singh, Adv.
Mr. J.K. Chaudhary, Adv.
Mr. A. Lakshminarayanan, AOR
Mrs. L. Maheshwari, Adv.

For Respondent(s)

Mr. Azmat Hayat Amanullah, AOR
Mr. Nishant Awana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Civil appeal is disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(PRADEEP KUMAR)
BRANCH OFFICER

[Signed order is placed on the file]

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO. OF 2020
(@DIARY NO. 18664 OF 2020)
IN
CIVIL APPEAL NO. 1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA ... PETITIONER(S)

VERSUS

STATE OF RAJASTHAN & ORS. ... RESPONDENT(S)

O R D E R

Application seeking hearing of review petition
in open court is rejected.

Delay condoned.

We have perused the Review Petition and record
of the civil appeal and are convinced that the order of
which review has been sought does not suffer from any
error apparent warranting its reconsideration.

The Review Petition is, accordingly, dismissed.
Pending application(s), if any, shall stand disposed
of.

.....J.
(L. NAGESWARA RAO)

.....J.
(S. ABDUL NAZEER)

.....J.
(INDIRA BANERJEE)

NEW DELHI,
NOVEMBER 17, 2020

ITEM NO: 1082

SECTION XVII

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGSREVIEW PETITION (CIVIL) Diary No(s). 18864/2020 IN C.A. No.
1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(IA No. 85833/2020 - APPLICATION FOR LISTING REVIEW PETITION IN
OPEN COURT
IA No. 85834/2020 - CONDONATION OF DELAY IN FILING REVIEW PETITION
IA No. 85832/2020 - EX-PARTE AD-INTERIM RELIEF)

Date : 17-11-2020 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDIRA BANERJEE

By circulation

UPON perusing papers the Court made the following
O R D E R

Application seeking hearing of review petition

in open court is rejected.

Delay condoned.

The Review Petition is dismissed in terms of
the signed Order. Pending application(s), if any, shall
stand disposed of.(Geeta Ahuja)
Court Master(Anand Prakash)
Court Master

(Signed Order is placed on the file)



क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन-11/1512-14

दिनांक: 26.12.22

जिला कलक्टर,
चित्तौड़गढ़

विषय:- राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरो का खेडा में मनोमय टेक्स इण्डिया लिमिटेड डेनिम प्रोसेस हाउस उद्योग गैरकानूनी रूप से नियमों के विपरीत स्थापित होकर चला आ रहा है। जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आस-पास के कई कि.मी. क्षेत्र में रह रहे ग्रामवासियों, पशुधन, वन्यप्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाये जाने एवं दोषी व्यक्तियों के विरुद्ध कानूनी कार्यवाही करने बाबत।

- संदर्भ:- 1. आपका पत्र क्रमांक/सतर्कता/विविध/2022/720 दिनांक 29.11.2022।
2. आपका पत्र क्रमांक/विकास/प.6(2-1)2022/689 दिनांक 28.10.2022।

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम-जोजरो का खेडा, तहसील-गंगरार, जिला-चित्तौड़गढ़ एक वृहद लाल श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक- अ (21 पृष्ठ))। पूर्व में बदबू फैलाने की शिकायत के संदर्भ में उद्योग दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालित है। जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।

श्रीमान के संदर्भित पत्रों की अनुपालना में तथा शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु उद्योग का निरीक्षण दिनांक 05.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

शिकायत में वर्णित बदबू फैलाने सम्बन्धित बिन्दु के सत्यापन हेतु उद्योग के आस-पास के क्षेत्र का निरीक्षण दिनांक 06.12.2022 सायं को किया गया। निरीक्षण के दौरान किसी भी प्रकार की बदबू महसूस नहीं की गई।

शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु पुनः उद्योग का निरीक्षण एवं उद्योग की परिवेशीय वायु, चिमनी गुणवत्ता व ध्वनि स्तर की जांच दिनांक 08.12.2022 को की गई। मॉनिटरिंग रिपोर्ट के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक- ब (06 पृष्ठ))

शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु पुनः उद्योग का निरीक्षण दिनांक 12.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

शिकायत में वर्णित बिन्दुओं यथा जहरीली गैसों छोड़ने इत्यादि के सत्यापन हेतु पुनः उद्योग का निरीक्षण एवं उद्योग की चिमनी गुणवत्ता की जांच विशेष रूप से Flue Gas Analyser की सहायता से दिनांक 19.12.2022 को की गई। मॉनिटरिंग रिपोर्ट के अनुसार चिमनी में सल्फर डाईऑक्साइड तथा नाईट्रोजन ऑक्साइड के स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक- स (02 पृष्ठ))।

पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू-रूपांतरण के सम्बन्ध में मण्डल मुख्यालय पत्र दिनांक 01.02.2022 द्वारा निदेशक एवं संयुक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया जा चुका है। (प्रति संलग्नक- द (01 पृष्ठ))

उल्लेखनीय है कि पूर्व में उद्योग के सम्बन्ध में माननीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919 ऑफ 2020, ग्रामवासी जोजरों का खेडा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:—*"It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly"*. (आदेश की प्रतिलिपि प्रति संलग्नक- य (03 पृष्ठ))

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्नक:—उपरोक्तानुसार

(आशीष कुमार बौरासी)
क्षेत्रीय अधिकारी

प्रतिलिपि:—

1. प्रभारी अधिकारी (पी.सी.वी) राप्रनिम, जयपुर को पत्र दिनांक 07.12.2022 एवं 15.12.2022 के क्रम में सूचनार्थ सादर प्रेषित है।
2. प्रभारी अधिकारी (टेक्सटाईल) राप्रनिम, जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौड़गढ़

Email : ro.chittorgarh@gmail.com Phone no : 01472-255077

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन.- 11 /2023-24/2290-2292

दिनांक: 18/3/24

प्रभारी अधिकारी (वी.टी.आर.),
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर

विषय:- राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरों का खेड़ा में मनोमय टेक्स इण्डिया लिमिटेड डेनिम प्रोसेस हाउस उद्योग गैरकानूनी रूप से नियमों के विपरीत स्थापित होकर चला आ रहा है। जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आस-पास के कई कि.मी. में रह रहे ग्रामवासियों, पशुधन, वन्य प्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाये जाने एवं दोषी व्यक्तियों के विरुद्ध कानूनी कार्यवाही करने बाबत।

संदर्भ:- शिकायतकर्ता (श्री कान सिंह राठौड़) का पत्र दिनांक 23.12.2023

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम-जोजरो का खेड़ा, तहसील-गंगरार, जिला-चित्तौड़गढ़ एक वृहद् लाल श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक- अ।

संचालन सम्मति की शर्तों की अनुपालना सत्यापन के संदर्भ में उद्योग का विस्तृत निरीक्षण मण्डल अधिकारियों द्वारा दिनांक 08.01.2024 को किया गया था। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

निरीक्षण के दौरान उद्योग के परिवेशीय वायु, चिमनी गुणवत्ता, ध्वनि स्तर एवं भूमिगत जल के नमूने एकत्रित किये गये विशलेषण रिपोर्ट दिनांक 21.02.2024 एवं 23.02.2024 के अनुसार

परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये।
(प्रति संलग्नक- ब)

शिकायतकर्ता द्वारा पूर्व में भी कई बार इस कार्यालय एवं जिला प्रशासन को निरंतर शिकायते दर्ज करायी गई है। इस कार्यालय द्वारा समय-समय पर उद्योग का निरीक्षण कर अनुपालना मण्डल मुख्यालय एवं जिला कलक्टर महोदय को प्रेषित की गई है। संलग्नक- स (कार्यालय पत्र क्रमांक राप्रनि/क्षे.का.चितौड/2023-24/जन.- /1570-73 दिनांक 06.12.2023)।

सदस्य सचिव, मण्डल मुख्यालय, जयपुर के पत्र क्रमांक 3171, दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव पर्यावरण विभाग, राजस्थान सरकार को पत्र में यह उल्लेखित किया गया की सक्षम अधिकारी द्वारा भूमि का औद्योगिक प्रयोजनार्थ भू-रूपांतरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गई है एवं भूमि सम्परिवर्तन नियमों एवं शर्तों की अनुपालना के सम्बंध में जानकारी राजस्व विभाग से प्राप्त की जानी अपेक्षित है। संलग्नक- द

कार्यालय जिला कलक्टर, चितौडगढ द्वारा संभागीय आयुक्त, उदयपुर को अपने पत्र क्रमांक:सर्तकता/विविध/2022/676, दिनांक 04.07.2023 द्वारा यह उल्लेखित किया गया की उद्योग के विरुद्ध होने वाली शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरुद्ध होने वाली शिकायते उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जॉच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नहीं आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रोन्वेषण अनुसाधन की आवश्यकता हो। वर्तमान में उद्योग राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authorization) प्राप्त कर संचालिता है। संलग्नक- य

शिकायतकर्ता द्वारा माननीय सर्वोच्च न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यायालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरिवर्तन आदेश पर इतने विलम्ब से सवाल नहीं उठाये जा सकते। माननीय उच्चतम न्यायालय द्वारा सिविल अपील 1919 ऑफ 2020, ग्राम जोजरो का खेडा बनाम राजस्थान राज्य में आदेश दिनांक 10.07.2020 के द्वारा यह वर्णित किया कि *"It was urged that the land conversion has been made illegally. It was made long*

back in the year 2005. In our opinion, conversion could not be questioned belatedly”.

मण्डल मुख्यालय पत्र क्रमांक 2975-2978, दिनांक 29.12.2023 को भूमि संपरिवर्तन मामले में यह यस्पष्ट किया गया की (Land conversion document shall not be insisted upon even when State Board has issued sector specific guidelines stating that land conversion document were mandatory) साथ ही मण्डल मुख्यालय द्वारा जारी आदेश पत्र क्रमांक 1693-1702, दिनांक 28.08.2023 द्वारा राज्य किसी भी इकाई द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन आवेदन करने पर इकाई द्वारा सम्बन्धित दस्तावेजों की सूची में भूमि संपरिवर्तन पत्र की आवश्यकता नहीं है। संलग्नक- र

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्न:-उपरोक्तानुसार

स्ति.
(दीपक तंवर)
क्षेत्रीय अधिकारी
o/c

प्रतिलिपि:-

1. प्रभारी अधिकारी (Textile), राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर को सूचनार्थ सादर प्रेषित है।

स्ति.
क्षेत्रीय अधिकारी
o/c